

[Shri Altekar]

Committee on Private Members' Bills and Resolutions presented to the House on the 6th April, 1955."

This is in connection with the allotment of time for the resolutions that are to be discussed today and the proposal is for the allotment of two hours for each of these resolutions. I commend the Report for the acceptance of this House.

**Mr. Chairman:** The motion is:

"That this House agrees with the Twenty-sixth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 6th April, 1955."

*The motion was adopted.*

#### RESOLUTION RE POLITICAL PENSIONS

**Dr. Ram Subhag Singh** (Shahabad South): I beg to move:

"This House is of opinion that all political pensions granted under the British regime in India as rewards for services rendered to the British be forthwith terminated."

I think that there should not be any controversy on this resolution because this is in regard to pensions to those persons who had rendered very faithful service to the British Government. In other words, it is in regard to those who had acted as traitors to this country. I think it should not have been put to my lot to move this resolution. In my opinion, this resolution should have been moved by the Government and moved long ago. It should have been moved immediately after the achievement of freedom, that is in August, 1947.

It does not matter what the amount involved is or what amount of money is given as political pension to the pensioners now. But it does

matter why any amount of money is given to them as political pensioner now. Because, these people and those who got these pensions, either they or their forefathers had acted as traitors to this country. I do not want to say anything against anybody which may be personal. I do not want to say any thing even against the Englishmen because they have now gone from here for ever. But, I do not intend to hide any facts and the facts are that in order to perpetuate or establish their rule, the Englishmen had tried to create Quislings and traitors in India by giving grants of land, rewards and pensions etc. In that way they created hoardes of persons in all the provinces of India and the persons who own very big landed property got those lands from the Government of India at that time as grants. They got them either from the East India Company or the successor government of the East India Company. By that policy of granting lands and pension, the British Government and the East India Company, created Quislings in the people, who acted as such and encouraged the Indians most of whom were practically rulers or who belonged to the ruling family or some of whom were in big posts etc. In that way, they encouraged the establishment of British rule in this country.

Anybody who was inclined at that time to think in terms of freedom or independence was practically annihilated by those Quislings or the East India Company or the Government of India of the time. By this means, those who tried to keep this country free or who tried to maintain their independence or the independence of this country were destroyed through the agency of these Quislings who are at present getting pensions from the Government of India.

I think it is an insult to the nation that this independent Government of ours, this popular Government of ours, which has got the 100 per cent

support of the people should give any quarter to the persons who had betrayed this country either in 1757 or 1857 or even during the national movements in this 20th century—I mean the Bengal Agitation of 1905 or the Gandhian movements of 1920, 30 and 1942. Whoever helped the British Government in establishment of British rule or whoever helped in annihilating those who were fighting for freedom or who helped in getting persons arrested or prosecuted or hanged, I think, they are all traitors. Whether they are living or dead or whether they are in the Government of India or in the State Governments—some of them are still in service in government, those who had acted as traitors in 1942....

**Shri S. N. Das** (Darbhanga Central): What do you suggest for those who are still in service of the Government?

**Dr. Ram Subhag Singh:** I have already suggested in the resolution that the pensions should be withheld or withdrawn. They should not be given any quarter. I think my friend was not here the other day and he was busy in his enquiry when it was disclosed on the floor of this House that a very high official of the Defence Ministry after resigning his job here and after getting his whole pension commuted into a big lump sum amount went to Pakistan and accepted service there. I do not know how many such persons are still in service and if there is anybody he should be thrown out. I do say that that fellow must be dealt with as a traitor should be dealt with.

**Shri Raghunir Sahai** (Etah Distt.—North-East *cum* Budaun Distt.—East): Does it come within the four corners of the Resolution?

**Dr. Ram Subhag Singh:** The Chair can rule it out if it is irrelevant.

Now, I come to the other point. Anybody who has rendered any services to the British Government directly or indirectly for establishing

the British rule over this country and getting the people participating in the Independence movement annihilated, is a traitor to the country—whether he may be Aga Khan, Mir Jafar or anybody—who is getting pension from the Government of India at present. Their descendants or their fore-fathers were traitors. I say that all these pensions which are being paid from month to month should be forthwith terminated. I am referring to the 1857 movement. I am quoting an instance. At the time of the Independence movement in 1857, the movement was led in Bihar and the eastern portion of U.P. by Babu Kaur Singh of Bihar, who was a man of means at that time. He practically annihilated the British on all the fronts—at four, five or six places—but after his death, his whole property was distributed among those persons who had helped the British Government at that time. Not only that; his houses were demolished. Even the temple where he used to worship—it is said—wherefrom he got inspiration—was demolished and another structure raised at that place with a view to terrorising the people so that they may not go there. The little portion of his house and his compound, which is even at present in existence, is also owned by a stranger. Any admirer of Kuar Singh is not free to say that this is his house or that this is his compound. The admirers are not free to transform them into a memorial for Babu Kuar Singh. They are all enjoying his property; they are all getting pension and other things. This is contrary to our conception, contrary to the conception of our national government.

The strange thing is that there are about 188 persons who are getting such political pensions. There may be more; there may be thousands who are having landed property granted to them by the British Government. But out of the 188 persons who are getting pensions, at present, in view

[Dr. Ram Subhag Singh]

of the good and faithful services rendered by them to the British Government, three are living in the U.K., one is in Teheran and the great Aga Khan is practically throughout the world and has wisely enough surrendered his pension. From last year, he is not drawing it and now he is supposed to be out of the picture. But my complaint is why the Government of India is giving those pensions yet. I should have thought that after the formation of our popular government, our national government, all those pensions should have been stopped. Not only that, but they should have cared to see that the landed property of the fighters of freedom, which was distributed among the supporters of the British, should have been attached and the Government should have gone to the extent of realising all the political pensions that have so far been paid to those traitors or their descendants. That has not been done.

Now, another peculiar thing is that the man in the State does not know who is the traitor. All round here, we are seeing statues of big persons. British persons, who were instrumental in killing our freedom struggle and we are having them throughout the country. If there are only 188 persons who are on the pension roll of the Government of India for the services rendered to the British Government, there may be more who are having landed property and houses and other things. I think it is a standing disgrace to our country that these people are allowed not only safety but all the prosperity and all the freedom that was given to them by the British Government. They are having much more freedom and property even now. That, I think, is contrary to our conception as it will make the people understand that it is only the traitors who flourish. All the 36 or 40 crores of our population used to think during our slavery days that the big supporters of the British Government got British patronage and were getting huge sums of money and land-

ed property from the British Government. It was their right to enjoy so long as the British Government existed, but now if you give the impression that those traitors are allowed to enjoy the property, pensions and other things, then the people will think: "What is the good of fighting for freedom? Those who fought against the freedom movements are having all sorts of properties. Why should we do that?"

For checking that notion, it is necessary that all those persons should be properly dealt with and their pensions should be stopped. From that point of view, I think that it is not only necessary that their pensions should be stopped but we should go to the extent of publishing the names of all such persons. As it is, even the history of our freedom movement is not ready. We do not know what was the authentic history of 1757 or 1857 or what was the correct history of the period when the British ruled here. If we are not having that history, how can we know who were the traitors at that time? For that purpose, rather than keeping all this information secret, I think it would be wise that such information is published—who were they? How did they help the British? How many of them are still living? How many of them are in Government service and so on and so forth?

We all know that there might be many friends here who have received rewards from the British Government. Even during the recent Independence movement, the British Government openly went on giving rewards to those who gave clues about the freedom fighters and in that way they openly encouraged traitors and it is a fact that there were persons in Government service and persons even outside Government service during the recent past years. This information should be made available to the people so that they may be in a position to assess who are our enemies, who are the quislings of India and that will act as a deterrent

for the future traitors of this country. Even today it is an open secret that most of the countries are having their eyes here and they are trying to create agencies here to propagate their ideals. In order to safeguard against all those things, it is necessary that all information regarding the traitors should be made available to the public, the Press and everybody.

I do not want to take much time of the House. If Government is not inclined to go to the extent of attaching the landed properties which were given as rewards to those who had helped the British in crushing our freedom fight and realising all the monies that have so far been given to the political pensioners, then it should at least go to the extent of stopping that pension forthwith, as is desired in my Resolution.

With these words, Sir, I commend the Resolution to the House.

**Mr. Chairman:** Resolution moved:

"This House is of opinion that all political pensions granted under the British regime in India as rewards for services rendered to the British be forthwith terminated."

**श्री एम० पी० निधु** (मुंगेर-उत्तर-पश्चिम) : मुझे तो मालूम नहीं था, अभी थोड़ी देर पहले मालूम हुआ—डा० राम सुभग सिंह के भाषण से—कि मीर जाफ़र के खानदान को भी हमारी राष्ट्रीय सरकार पेन्शन देती है, इसलिये कि उस ने कभी इस देश के साथ गद्दारी की थी, इस देश की आजादी को धोखा दिया था, इस देश के भाग्य की पीठ में छुरा मारा था। इसी समय मेरा ध्यान एक और आदमी पर चला गया। पटना जिला कचहरी में एक दिन मैं गया था। एक आदमी, जिसे मैं पहचानता था, नाम पीछे बताऊंगा, दफ़्तर दफ़्तर घूमता फिरता था, मामूली क्लर्क उस को दुतकारते थे। मुझ से उस की मुलाकात हुई, पहले तो वह झेंप गया, पीछे उस ने ने अपने को संभाला और अपनी दास्तान

बताई कि उस की अब क्या हालत है। उस ने कहा कि जब मैं कोई भी काम कराने के लिये कचहरी आता हूँ तो मुझ से लोग पैसा मांगते हैं, मुझे ठोकरें देते हैं। मेरी आज यह हालत है कि मेरे बच्चे और मेरे घर के लोग भूखी मरते हैं। वह आदमी आज भी पटना में पाया जाता है, पटना सिटी में कोई भी आदमी सवेरे जा कर उस को देख सकता है। अब तो मैं नहीं जानता, लेकिन कुछ दिन पहले तक वह सवेरे मोटर स्टैण्ड पर खड़ा हो कर मुसाफ़िरो से मोटर का किराया वसूल करता था। मालूम है वह कौन है ? जिस आदमी ने एक दिन हिन्दुस्तान को ही नहीं सारी दुनिया को हिला दिया था, इसी भवन के ऊपर बम डाल कर, सरदार भगत सिंह का साथी, बटुकेश्वर दत्त।

फिर मुझे याद आया, इसी हाउस में, दो तीन साल पहले की बात है, एक प्रस्ताव आया था कि जिन लोगों ने हिन्दुस्तान की आजादी की लड़ाई में सहायता दी थी, मुसीबतें उठाई थीं, उन को यह सरकार मदद करे। और हमारी सरकार का तरफ़ से उस प्रस्ताव का विरोध हुआ था। कहा गया था कि यह राष्ट्रीय सम्मान के खिलाफ़ है कि आजादी की लड़ाई में लड़ने वाले सरकार से पेन्शन मांगें। आज उसी की पृष्ठ भूमि में यह बात यहां आती है कि अभी भी हमारी सरकार उन लोगों को पेन्शन देती है, जिन्होंने देश के साथ गद्दारी की थी। मैं मानता हूँ कि एक लाख या डेढ़ लाख रुपया कोई बड़ी भारी रकम नहीं है जिस को कि इस सम्बन्ध में बांटा जाता है। लेकिन इस के पीछे जो राष्ट्रीय अपमान है वह बहुत बड़ा है। और इस पृष्ठ भूमि में देखना होगा कि अभी भी हिन्दुस्तान में ऐसे लोग हैं जिन का मैंने ऊपर जिक्र किया। मैं एक दूसरे महत्वपूर्ण क्रान्तिकारी की

### [श्री एम० पी० मिश्र]

पत्नी के बारे में जानता हूँ। वह मेरे साथ एक ट्रेन में गई थी जबकि उस को बिना टिकट के यात्रा करनी पड़ी थी, चूँकि उस के पास पैसा नहीं था, और रेलवे वालों ने उस को पकड़ लिया था। उसे कुछ मेरे दोस्तों की मदद से छोड़ा गया। और वह स्त्री वह थी जिस का पति सन् १९३२ में फ्रांसी पर लटका दिया गया था कोई बम चलाने के कारण, किसी देशभक्ति के अपराध पर। एक तरफ यह हालत है कि अभी भी इस देश में हजारों ऐसे लोग हैं। मैं पूछता हूँ कि अगर किसी ने देश की आजादी के लिये अपनी जान दे दी और उस की बेवा स्त्री दर दर भीख मांगती फिर तो यह राष्ट्रीय अपमान है या कि उस की मदद करना राष्ट्रीय अपमान है? हमारी राष्ट्रीय सरकार ने उस दिन वह प्रस्ताव नहीं माना था। लेकिन आज मुझ को पता नहीं कि हमारे होम मिनिस्टर साहब क्या कहेंगे। लेकिन जहाँ तक मैं समझ सकता हूँ वह यही कहेंगे कि आखिर यह कितनी बड़ी रकम है, बहुत छोटी रकम है और हम ने फ्रंसला कर लिया है कि जो पाने वाले लोग हैं जब वे मर जायेंगे तो उस को बन्द कर दिया जायेगा। लेकिन यह बात यों ही नहीं होगी। थोड़े से लोगों के लिये यह फ्रंसला हुआ है कि उन की जिन्दगी भर उन को पेन्शन मिलेगी, उन के मर जाने के बाद वह बन्द हो जायेगी। लेकिन बहुतेरे ऐसे लोग हैं जिन को यह पेन्शन सब दिन मिलती रहेगी। जिन लोगों ने अपना राज्य अंगरेज सरकार के हवाले कर दिया था, जो लोग उन के सीचे खानदान में हैं उन की पेन्शनें नहीं बन्द की जायेंगी। जिन लोगों ने कहीं मन्दिर बनवा कर, या कहीं मस्जिद बनवा कर, जिन को चैरिटेबुल काम कहते हैं, बहाना खड़ा कर लिया है, घोषा खड़ा कर लिया

है, उन की पेन्शनें भी नहीं बन्द होंगी। यह सिर्फ ८८ हजार या १ लाख रुपये की बात नहीं है। मैं तो समझता हूँ कि इस मामले की पूरी जांच की जाय, और वह जांच यह हो कि देश भर में कितने आदमियों को ऐसी पेन्शनें दी जाती हैं। आज देश भर में हजारों अंगरेजी राज के पुराने अफसरों के घरों को तरह तरह की पेन्शनें बांटी जाती हैं। मैं खुद जानता हूँ ऐसे अफसरों को जो १९४२ की लड़ाई में मारे गये, इसलिये मारे गये कि उन्होंने ने देश की आजादी के खिलाफ तलवार उठाई थी और देश की आजादी ने उन की गर्दन काट डाली थी। आज उन के बच्चों की जिन्दगी भर की पढ़ाई का खर्चा और उन के खानदानों को पेन्शनें, और ऐसी ही हजारों और पेन्शनें होंगी जो उन को बांटी जाती हैं।

**आचार्य कृपलानी ( भागलपुर व पूर्निया ) :** गांधी जी ने कहा था “Love your sins also?”.

**श्री एम० पी० मिश्र :** Did he say : Love your sins also?”

कहा जाता है कि अंगरेजी राज्य के साथ हम ने एक समझौता कर के आजादी ली। लेकिन यह बात गलत है। हम ने समझौता कर के आजादी नहीं ली, हमारी आजादी के पीछे तीस वर्षों की लम्बी लड़ाई है, एक शानदार लड़ाई है जिस में हजारों नहीं, लाखों आदमी बरबाद हुए, हजारों ने जानें दीं, और हजारों घर बरबाद हुए। एक आष नहीं, दरजनों मिसालें मैं पेश कर सकता हूँ सदन के सामने कि उन लोगों के बाल बच्चे, बीबी और प्रौख्त जिन्होंने देश की आजादी की लड़ाई लड़ी और जानें दीं, जिन के कारण आज देश में तिरंगा झंडा लहराता है, जिन के चलते यह सरकार

है और हम और आप यहां पर हैं, आज मारे मारे फिरते हैं, उन को लोग दुतकारते हैं और भगा देते हैं, और हम उन लोगों को पेन्शें देते हैं जिन्होंने इस देश की आजादी को कभी अंगरेजों के हाथ बेच दिया था। यह ठीक है कि हम लोगों ने अंगरेजों से कुछ समझौता किया है, लेकिन मुझे पता नहीं है कि १९४७ में जाते समय अंगरेजों ने हम से यह शर्त भी स्वीकार करा ली थी कि तुम यह पेन्शें देते रहोगे। अगर यह बात सच है तो हमारे दातार साहब हमें बतायेंगे। लेकिन मैं समझता हूँ कि अगर अंगरेजों ने यह शर्त भी कराई थी तो बहुत सम्मान के साथ हम कहेंगे कि अंगरेज एक शानदार जाति है और अंगरेज जाति को सम्मानना चाहिये कि दुनिया में और हिन्दुस्तान में दो सौ साल तक उस ने बहुत जुल्म किया, वह उस के इतिहास का एक बहुत बड़ा पाप है और उस पाप को धोने के लिये उस को इस बात से सहमत होना चाहिये कि यह तमाम पेन्शें बन्द कर दी जायें। मैं तो कहूँगा कि आज यह इस देश के ऐसे लोगों के लिये भी लज्जा की बात है जोकि इस तरह की पेन्शें लेते हैं। इस के मुकाबले मैं तो भय से मरना अच्छा होगा कि वह और उन के स्नानदान के लोग इस पाप के लिये पैसा लें, इसलिये पैसा लें कि उन के पूर्वजों ने कभी देश की आजादी के साथ गद्गारी की थी।

श्री अलगू राय शास्त्री (जिला आजम-गढ़-पूर्व व जिला बलिया-पश्चिम) : यह तो ठीक है।

श्री एम० पी० मिश्र : एक और चीज है जोकि सन् १९४७ में अंगरेजों के साथ एक समझौते के तौर पर हुई थी और वह है हमारे आई० सी० एस० अफसरों की बड़ी मोटी तनख्वाहें। हमारी सरकार,

हमारा संविधान उन तनख्वाहों को छू नहीं सकता है। अंगरेजों ने उस दिन यह चिन्ता नहीं की कि सारे के सारे अंगरेज अफसर रातों रात भगा दिये गये। उस वक्त अंगरेजों को यह चिन्ता नहीं थी कि अंगरेज अफसर यहां रखे जायें। एक रात में ही जितने अंगरेज थे और दूसरे अफसर थे, वह यहां से हटा दिये गये, सिर्फ बही अंगरेज रह गये जिन का रखना जरूरी समझा गया। लेकिन अंगरेजों ने यह शर्त कराई कि वह हिन्दुस्तानी आई० सी० एस० अफसरों को, जिन्होंने अंगरेजों को यहां रहने में मदद की थी, तनख्वाहें न घटें। मैं समझता हूँ कि ये मोटी तनख्वाहें भी बहुत हद तक उन्हीं राजनीतिक पेन्शनो की कोटि में समझी जानी चाहियें जिन की बाबत यह प्रस्ताव आया है। अभी हाल में मैं ने एक समाचार पढ़ा था कि पंडित जवाहरलाल नेहरू ने इन बड़े अफसरों को एक व्यक्तिगत खत लिखा था कि आप अपनी रजामन्दी से अपनी यह तनख्वाहे घटा दीजिये। वैसा ही खत पहले उन्हीं ने नरेशों को लिखा था, उस का भी कोई नतीजा नहीं निकला और इस दूसरे खत का भी कोई नतीजा नहीं निकला। पंडित जी की अपील का भी कोई नतीजा, जो उन्हीं ने आई० सी० एस० अफसरों से की थी, नहीं निकला।

इस समय मुल्क में परिवर्तन हो रहा है, इसी पार्लियामेंट ने पास किया कि यह देश समाजवादी ढांचे पर निर्मित होगा। इतना ही नहीं, आप को मालूम होगा कि टेक्सेशन एन्वयारी कमीशन ने इस बात का सुझाव दिया है कि सरकारी तनख्वाहों में १ और ३० से ज्यादा का फ़र्क नहीं होना चाहिये। अगर कम से कम तनख्वाह एक चपरासी की ५० रुपया होनी चाहिये तो इस देश में बड़े से बड़े अफसर की तनख्वाह ज्यादा से ज्यादा १,५०० रुपया होनी चाहिये।

[श्री एम० पी० मिश्र]

आई० सी० एस० अफसर ४-४ हजार रुपया तनस्वाह पाते हैं । उन से अपनी तनस्वाह में कमी करने की अपील की जाती है, पंडित जवाहरलाल नेहरू उन से अपील करते हैं लेकिन कोई सुनने को तैयार नहीं है । आज देश में महान् परिवर्तन हो रहे हैं, जमीनें बंट रही हैं और बड़े-बड़े टैक्सिस लगाये जा रहे हैं और कुछ उद्योगों का नेशनलाइजेशन हो रहा है । घन का वैषम्य घटाया जा रहा है । मतलब यह कि चन्द खानगी लोगों के पास जो एकत्रित घन पड़ा है उस को उन से ले कर राष्ट्र के उत्थान के कामों में लगाया जा रहा है । ऐसे युग में जब हमारा देश समाजवादी समाज की स्थापना के हेतु प्रयत्नशील है, तब इन आई० सी० एस० अफसरों द्वारा मोटी-मोटी तनस्वाहें लेते रहना कुछ मुनासिब नहीं जंचता । अंगरेज जब यहां से जाने लगे थे तो उन्होंने ने अपने देश की ओर नहीं देखा कि स्वयं इंग्लैण्ड में सरकारी तनस्वाह का अन्तर १ और १२ का है । अगर कम से कम तनस्वाह १ रुपया है तो ज्यादा से ज्यादा १२ रुपया है । इसी तरह स्कैंडेनेवियन देशों में १ और ३ का अन्तर है जबकि हमारे देश में, जहां इसी लोकसभा ने समाजवादी समाज की स्थापना का प्रस्ताव पास किया था, सरकारी तनस्वाह में १ और २५० गुने का अन्तर है, मतलब यह कि कम से कम तनस्वाह अगर एक शस्त की यहां पर १ रुपया है तो ज्यादा से ज्यादा तनस्वाह २५० रुपया है । २५० गुने का अन्तर है । राष्ट्रपति की तनस्वाह में और चपरासी की तनस्वाह में आप हिसाब लगा कर इस को देख लीजिये । मैं समझता हूँ कि वह समय आ गया है जब इस चीज को बदलना चाहिये । आई० सी० एस० अफसर इस हाउस की आवाज नहीं सुनते और पंडित जवाहरलाल नेहरू की

अपील भी उन्होंने ने अनसुनी कर दी है । इसलिये इस हाउस को कोई कार्यवाही करनी होगी जिस के जरिये उन की तनस्वाहें घटाई जायें जोकि न सिर्फ समाजवादी दृष्टिकोण से ज्यादाती है बल्कि देश के आत्माभिमान पर एक ठेस है और देश की आजादी क तकाजा है कि उन की तनस्वाहों को घटाया जाय । मैं तो समझता हूँ कि इन अफसरों के आत्मसम्मान के लिये जरूरी है कि वे मोटी तनस्वाह न लें जो वे इसलिये पाते हैं कि एक जमाने में उन्होंने ने अंग्रेजी हुकूमत की मदद की थी और उस हुकूमत को हिन्दुस्तान में क्रायम करने में अपना कन्धा लगाया था । उन्हें स्वयं अपने आत्मसम्मान के खातिर अपनी तनस्वाह कम कर देनी चाहिये और उतनी तनस्वाह लेनी चाहिये, जितनी बम्बई गवर्नमेंट ने तय की है । टैक्सेशन इनक्वायरी कमेटी ने कहा है कि इस देश में १५०० रुपये से ज्यादा किसी की तनस्वाह नहीं होनी चाहिये । ठीक १५०० रुपये, ऐसा उस ने नहीं कहा है लेकिन उस ने कहा है कि ३० गुने से ज्यादा फ्रक नहीं होना चाहिये, उस के मानी यह है कि ज्यादा से ज्यादा किसी की तनस्वाह १५०० से अधिक नहीं होनी चाहिये । मैं समझता हूँ कि सरकार इन पहलुओं पर विचार करेगी और देश के लोग भी विचार करेंगे और इस के अनुकूल जल्द से जल्द कार्यवाही की जायगी ।

**Shri Punnoose (Alleppey):** I want to know one thing. Is the hon. Minister accepting this Resolution? If he does, then there is no question of discussion. We can go to the other Resolution, because all the Members are almost unanimous on this. (Interruptions).

श्री अलगू राय शास्त्री : यह मामला ऐसा नहीं है कि जिस को मिनिस्टर महोदय स्वीकार कर लें तो इस पर बात खत्म कर दी जाय । थोड़ा प्रकाश इस पर पड़ना

चाहिये, ताकि यह मालूम हो कि भारत की जनता किस तरीके से इस के बारे में सोचती है . . . . .

**Shri Bogawat (Ahmednagar South):** We must convince the House as to why this is necessary. So it is necessary that some discussion should be there.

**Shrimati Sucheta Kripalani (New Delhi):** Hon. Members have strong feelings on this matter, and they want to express their views here.

**श्री जलन्मू राय झास्त्री :** मैं सम्झता हूँ मुझे बोलने की आज्ञा है। यह प्रस्ताव जो मेरे मित्र डा० राम सुभग सिंह ने सभा के सामने रक्खा है, उस से एक अवसर मिला है कि हम कुछ अपने उन देशभक्तों की सेवाओं का उल्लेख कर सकें . . . .

**Mr. Chairman:** The hon. Member is speaking on the Resolution? I am calling upon Shri N. B. Chowdhury. After him, the hon. Member can speak.

**Shri N. B. Chowdhury (Ghatal):** I rise to support this Resolution. It is really a disgrace to the Government and particularly to the ruling party that although they were also largely among the persons who suffered in the struggle for our freedom, yet they are still continuing the payment of such pensions even after the transfer of power.

**Acharya Kripalani:** You must admire their generosity.

**Shri N. B. Chowdhury:** At the outset, I would like to put a question to the hon. Minister, namely whether at the time of the transfer of power, Government had entered into any agreement with the erstwhile rulers that they would continue to make such payments even after the transfer of power. That is one question which we would like Government to answer.

Those persons who are drawing these pensions are the most detestable quislings in society. That is admitted by all patriots in our country, by all

people who fought for freedom, and by all people who helped the people who were fighting for our country's freedom. You know very well that whenever there was any movement on a large scale, these people helped the British and they tried to help them to suppress that movement for freedom. I have seen during the non-co-operation movement days my own district of Midnapore, people who helped the police to find out the *satyagrahis* who were carrying on a campaign against the British in connection with the salt *satyagraha* or other kinds of *satyagraha* are getting such rewards now-a-days. Persons who helped the police or the people belonging to the Intelligence Department and gave information to the rulers are also receiving such rewards. When we find that the amount of pension which has been granted to the political sufferers has been small, and that too has been granted only to persons who happen to be in the good books of the leaders of the ruling party now, to our astonishment we find that the people who were always against the freedom movement of the country are receiving such rewards.

Only this morning in reply to a question, the hon. Minister stated that as many as 5,601 persons were receiving political pensions. We do not know how many of them were enjoying pensions during the British regime. It has been clearly stated in this Resolution that the people who were receiving such pensions during the British regime as rewards for services rendered to the British should now be told that they cannot expect any such pension now. In spite of that clear statement here, we find that Government have not yet considered any such proposal and they have not come forward yet with any statement saying that they will stop such pensions forthwith.

I wanted to move an amendment, but that has not been allowed. . . .

**Mr. Chairman:** You can speak on that



**Shri N. B. Chowdhury:** .....to the effect that not only should such political pensions be stopped forthwith, but Government should be asked to explain the reasons for making such payments even after 15th August 1947. The Britishers had their own reasons for such payment, but why should the Congress Government continue to make such payments even after 15th August 1947? They owe an explanation to the nation at large.

It appears to me that one of the reasons for not stopping such payments is that the ruling party itself has agreed to make payments of a similar type in the shape of grants to the Rajpramukhs and other ex-rulers. They themselves are following the path of the erstwhile rulers. Shri Jawaharlal Nehru has said time and again that these are the people who were the creatures of the British. And yet when Shri Jawaharlal Nehru himself is the Prime Minister of this country, is it not a disgrace that Government should continue to maintain these Rajpramukhs and pay them as well as the ex-rulers pensions and allowances amounting to crores of rupees? Is this the reason why Government do not want to stop payment of political pensions?

It has been rightly said by one hon. Member that not only should the payment to such people be stopped but they should be asked to refund the amount that has been paid to them after 15th August, 1947. And even the question of attachment of lands that have been given to them by way of rewards has also been raised here.

We want the Government to make a categorical declaration here in this House that immediately this Government would proceed to take adequate steps in this direction. We know that this is a resolution which has the support of the entire people of our country and here inside the House all sections of the House are in support of the resolution. So there is no reason why this resolution should not be accepted here and now and steps

taken by the Government immediately to honour this resolution.

One need not speak very long on a resolution like this. But finally I would like to point out that if the Government continues to make such payments to the persons who have betrayed the cause of the nation and who were responsible for the sufferings of lakhs of people in our country, then their pretension to a socialistic pattern of society, to a respectable nationhood where the country wants to set good standards of morality for other nations, cannot be accepted by the people at large. So I support this resolution and hope that the Government would accept it.

**Mr. Chairman:** Will the House accept a ten minute time-limit? I think that will be better.

**Hon. Members:** Yes, Yes.

**श्री जलमू राय शास्त्री :** इस प्रस्ताव से हमें अपने देश भक्तों के प्रति अपनी श्रद्धांजलि अर्पित करने का भी अवसर मिलता है। अभी हमारे मित्र श्री एम० पी० मिश्र जी ने इस बात पर आश्चर्य प्रकट किया कि क्यों हमारी सरकार एक दूसरी सरकार ने जो वायदे और प्रतिज्ञायों की थीं उन को पूरा कर रही है। मुझे इस में उतना आश्चर्य नहीं होता। मुझे तो इस में आश्चर्य होता है कि जो लोग ऐसी पेन्शनों से लाभ उठा रहे हैं वे कैसे मरी हुई आत्मायें हैं। मुझे अपने आश्रमगढ़ इलाके में दुबरी क्षेत्र की घटना मालूम है कि कैसे जो राजपूत सात पट्टियों में बँटे हुए थे उन में से छः पट्टियों की सारी सम्पत्ति जप्त कर ली गई और वह सारी जायदाद एक लखनऊ के अंग्रेज को दे दी गई और फिर वह जायदाद उस अंग्रेज ने किसी दूसरे के पास तीन लाख रुपये में बेच दी। मैं उस का नाम लेना अनावश्यक समझता हूँ। मुझे उस का नाम मालूम है लेकिन मैं नहीं चाहता कि वह नाम में रिकार्ड पर लाऊँ। इस तरीके पर देश भक्तों के साथ किये गये दुर्व्यवहार और उन से

छीनी गई सम्पत्ति का जो आज देश में उप-भोग किया जा रहा है और हमारी सरकार भी करा रही है, मैं समझता हूँ कि यह हमारे राष्ट्रीय जीवन पर एक कलंक है और एक बहुत बुरा उदाहरण है। इस कलंक की मर्यादा को हम जितनी जल्दी समाप्त कर दें उतना ही यह अच्छा होगा। हमें यह मर्यादा स्थापित करनी चाहिये कि देश के हित में जो लोग लड़ते हैं और जो लोग उन पर जुल्म करते हैं उन का अहित करने की चेष्टा हमें करनी चाहिये। अगर हम ऐसा नहीं करते तो लोगों में देश द्रोह की भावना पैदा होती है जिस को बढ़ने से हमें रोकना चाहिये। मैं यह उचित समझता हूँ कि सरकार इन पैन्शनों को बन्द कर दे और ऐसा करने में उस के रास्ते में कोई बाधा उपस्थित नहीं करेगा। जो सरकार प्रतिज्ञायें करती है उन को पूरा करना उस का कर्तव्य है। मगर जो सरकार उस सरकार के स्थान पर आये जिस सरकार ने देश द्रोह को प्रोत्साहन दिया था उस का यह कर्तव्य नहीं कि वह पिछली सरकार की प्रतिज्ञाओं का पालन करे। मुझे याद है कि लाला लाजपत राय को जहाँ रखा गया वहाँ से मुसलमान सिपाही थे उन को भी हटा दिया गया था और उन की जगह पर दूसरे गोरे सिपाहियों को उन की देखभाल करने के लिये रखा गया था। उस समय की सरकार विश्वास नहीं करती थी और उस की ऐंग्लो इंडियन मनोवृत्ति थी और वह सब को शंका की दृष्टि से देखती थी। जो लोग देश को मुक्त कराने का आन्दोलन कर रहे थे उस आन्दोलन को कुचलने के लिये वह हमारे ही देश में से ऐसे लोग निकालती थी जो धन के लोभ से, जायदाद के लोभ से, सम्पत्ति के लोभ से उस स्वतंत्रता के आन्दोलन का गला घोटने को तैयार थे। हमारे देश भक्तों को जोकि अभी भी जेलों में थे उनको इस

सरकार ने आ कर मुक्त किया। अब इस सरकार को अपनी पहली सरकार के काले कारनामों को भोला है। आजमगढ़ में ही लोहारा गांव में जो कुछ हुआ उस का दृश्य आज भी मेरी आंखों के सामने है। वहाँ पर जिस वृक्ष के ऊंचे टोले पर लटका कर लोगों को फांसी दी गई थी वह वृक्ष आज भी वहाँ मौजूद है। वहाँ पर बड़े बड़े सुन्दर युवकों को एक एक कर के फांसी पर लटका दिया गया था। उन की जायदादें छीन ली गई थीं। मदुराय का बाग जहाँ कुवर सिंह की फौजों में और अग्रजों के सिपाहियों और सैनिकों में जो युद्ध हुआ था उस का दृश्य भी आज मेरी आंखों के सामने है। इन दृश्यों को अपनी आंखों के सामने देख कर आज भी मैं रोमांचित हो उठता हूँ कि किस तरह से एक और देश की आजादी की खातिर लोग लड़ रहे थे और किस तरह उन को कुचला जा रहा था।

जब से अंग्रेज साम्राज्यशाही इस देश में आई तब से ही उस ने एक को दूसरे के खिलाफ खड़ा किया। मीर जाफ़र के खिलाफ मीर-कासिम को रखा और इसी तरह से एक के खिलाफ दूसरे को रखा। देश की राजनीतिक सत्ता को हासिल करने के लिये, देश में अपना आतंक जमाने के लिये, अपने साम्राज्य को फैलाने के लिये उस ने नागरिकों को प्रलोभन दिये और इस तरह से उस ने अपने काम निकाले।

तो मैं आशा करता हूँ कि आज की इस बहस के फलस्वरूप हमारे शब्द जिन के कानों में पहुंचेंगे वे स्वयं ही वह सम्पत्ति जोकि उन को स्वतंत्रता के आन्दोलन को कुचलने के लिये मिली है, जो जायदाद उन को दी गई है या जो पेन्शन वे पा रहे हैं वे अपने आप उस का त्याग करेंगे। मैं नहीं चाहता कि सरकार कानून बना कर उन को इन चीजों से वंचित करे क्योंकि आज

श्री लक्ष्मण शास्त्री ]

ही में विनोबा भावे जी के उस भाषण को पढ़ रहा था जोकि उन्होंने भूदान के सम्बन्ध में दिया है। उन्होंने कहा है कि सरकार कानून द्वारा जमीन का मसला हल कर सकती है लेकिन यदि हृदय परिवर्तन के साथ यह भूमि दान देने का काम चलता है तो उस से मानवता उज्ज्वल होती है और ऊंची होती है। मैं समझता हूँ कि आज हमारे इस विवाद का परिणाम यह होगा कि वे लोग जो पेशान इत्यादि पा रहे हैं वे स्वेच्छा से ही उन का त्याग कर देंगे। यदि वे ऐसा नहीं करते तो समाज को दूषित होने से बचाने के लिये सरकार को अविलम्ब यह काम करना चाहिये और इसे कानूनन बन्द कर देना चाहिये।

**Dr. Suresh Chandra (Aurangabad):** I rise to support this resolution moved by Dr. Ram Subhag Singh. When I begin to read the resolution, my blood begins to boil. This is a very important resolution because it concerns those people who had betrayed this country and who are getting pensions.

**An Hon. Member:** You are emotional.

**Dr. Suresh Chandra:** But not as sensitive as you are.

**Mr. Chairman:** Let the hon. Member proceed. Otherwise, he will take a longer time.

**Dr. Suresh Chandra:** I was saying that my blood begins to boil when I think of those traitors who had betrayed this country, who had acted against the interests of this country and who are drawing pensions. I have myself experience of such people. I can cite here instances of those people who arrested me along with the other Members of the Indian National Army in Germany. Today, those people who took out their pistols in front of us, have been promoted. They have been promoted not only in the army, but they have been promoted in the police service also. I can cite to the

Minister instances where they are occupying very important positions.

The question of political pensions has been raised in this resolution. I have again and again raised in this House the question of pensions which the men of the Indian National Army earned. Those pensions have not been paid. I raised this question even the other day. The hon. Defence Minister in reply to the debate on the Demands for grants of his Ministry, did not even care to reply to the point which I had raised. These pensions have not been paid because they had served the country, because they were loyal to the country and because they were not loyal to the British. Such things that we have are rather unique in this country. During the war, I was in France and I had something to do with—I have also known people who have done this—resistance work in France and South France. I know what these people became after France was liberated. These people came to the helm of affairs and they led the country. What is happening in our country. It is an insult to the memory of those people who laid down their lives for the freedom of the country. We go on granting pensions, which may be insignificant sums. It is a question of principle. I think this House will not agree to the principle of granting pensions to those who betrayed the country. Even in recent years, in recent months, we have examples of these people, who have betrayed this country outside India. When we have been trying to hoist our National Flag and trying to bring respect to this Flag of our country, even in those countries there have been people who have been betraying this country. When we returned to this country after India became free, these people again were bosses in the administration. I shall not give the names of gentlemen who are no more. But, their sons and sons-in-law, even today, occupy important positions in important Ministries. I think this is an affront to those people who have

suffered for this country. It is high time that we thought of these things.

A point was raised by Dr. Ram Subhag Singh about the history of the freedom movement. I know that a good amount has been sanctioned to write the history of the Indian Army. I have nothing against that. When the question of granting funds for writing the history of the freedom movement, the history of those people who for hundreds of years have fought for the liberation of the country, was raised, no amount has been sanctioned. We know that the Minister of External Affairs Dr. Syed Mahmud, was the Chairman of the History of the Freedom Movement Committee. He himself said that they have been asking for funds, but no funds were given. How can we, without funds, collect materials regarding the history of the freedom movement? I have been trying to collect some material from West Germany relating to the history of those people like. Shri Chattopadhyaya, brother of the late Shrimati Sarojini Naidu who laid down his life in some corner of Soviet Russia. There were also others like Shri Barkatullah who played an important role during the first World War in Germany, England, Turkey and other countries. All this is almost forgotten today. We are giving pensions to hundreds of traitors in Hyderabad, who are occupying important positions—people who betrayed the freedom movement, who betrayed everything which we represent, which we want to spread in this country. Therefore, I very strongly support the resolution and I have no doubt in my mind that the hon. Minister will give serious thought and accept this resolution.

**Shri Bogawat:** This is a very simple and small Resolution moved by Dr. Ram Subhag Singh regarding political pensions granted by the British. We know that the first Home Minister of independent India, the 'iron man' of India, effected a big reform by abolishing feudalism in India. After that, it was necessary to do further

things, to stop the political pensions to persons who committed big crimes against our own motherland. It is a black history of treachery committed by persons to establish the British raj in India and cut the throats of our own people. Not only that; for persecuting and troubling our own people, the reward that they got—for such treacherous activities—was political pension. It is a disgrace on our part to still allow these political pensions to those persons who were faithless to our own country and who were rewarded because of their black deeds. This matter ought to have been investigated by the Home Ministry long ago, after the independence of India. But I am very sorry to say that it has neglected it so far. If such people are still allowed political pensions, it is against our own people and the people who fought for our own country. It is a shame that the people who fought for the freedom movement, who laid down their lives, who suffered, and whose wives and children are starving, had nothing done for them while these people, these treacherous people and their descendants are given pensions because of their service to the British people. There is an instance in Poona; the Deputy Minister very well knows that that person is the descendant of a man who brought the British flag on the Poona Fort and showed the way. His descendants are getting political pension. I need not mention the name; the Deputy Minister very well knows it. There are several such persons. My friend, Dr. Suresh Chandra, said that in Hyderabad there are a number of such descendants of these treacherous people who are getting political pensions. They were the cause of making our country slave. In such circumstances, it is the first duty of the Ministry to inquire into the black history of these persons who helped the British in order to ruin our own people and establish British raj.

I need not say much, but it pains my heart to learn that 5600 and odd persons are still getting political pensions because of the black deeds they did against our own motherland, and I must thank Dr. Ram Subhag Singh for bringing forward this simple Re-

[Shri Bogawat]

solution for abolishing these political pensions. These must be stopped at once without any rhyme or reason. There is no need further to give these pensions because it is not service to our country but treachery to our country. In these circumstances, I humbly request the Home Minister to accept this Resolution and take the necessary steps to stop these political pensions. I would also request that some consideration should be given to those persons who suffered for the freedom movement, their descendants who are starving, their wives and children who are starving; some pension should be given to such persons. That is my humble request.

श्री आर० आर० शास्त्री (जिला कान-  
पुर-मध्य) : जो प्रस्ताव डा० राम सुभग सिंह ने पेश किया है, मैं उस का समर्थन करने के लिये खड़ा हुआ हूँ। सब से पहले मैं डाक्टर साहब को इस बात के लिये बंधाई देता हूँ कि उन्होंने ने एक ऐसे महत्वपूर्ण विषय की ओर इस सभा का ध्यान आकर्षित किया है। अभी तक जितने भी भाषण हुए, वे सभी इस प्रस्ताव के समर्थन में हुए और अधिकांश भाषण कांग्रेस पार्टी की तरफ से हुए। मैं सिर्फ यही उम्मीद करता हूँ कि जो कुछ इस सभा के अन्दर कहा गया है, उस का माननीय मंत्री पर प्रभाव पड़ेगा, लेकिन जो कुछ मैं अपने देश का वातावरण देखता हूँ उस से मेरा दिल यह कहता है कि यह प्रस्ताव शायद इस सभा में पास नहीं हो सकेगा और यह मैं इसलिये कहता हूँ कि जो मुझे आज सब से बड़ी शिकायत है वह यह है कि हम लोग जनता की हमदर्दी की बातें तो बहुत करते हैं लेकिन जब उस के लिये कुछ काम करने का वक्त आता है तो हम नहीं कर पाते। आज हमारे देश की खूबी यही है कि कोई सज्जन खड़े हुए तो, उन्होंने मे कहा कि हमारा दिल बहुत दर्द कर रहा

है और किसी का प्रस्ताव के बारे में खून तक खीलने लगा है, लेकिन मुझे शक होता है कि जब वोटिंग का वक्त आयेगा तो कहीं ऐसा न हो कि जिन लोगों ने इस प्रस्ताव के समर्थन में भाषण किये हैं, उन के हाथ कांपने लग जायें और वह इस प्रस्ताव के पक्ष में वोट तक न दें। मैं इस प्रस्ताव के समर्थन में बोलने वाले सज्जनों से और खास तौर पर इस प्रस्ताव को पेश करने वाले डा० राम सुभग सिंह से भी अपील करूंगा कि आप ने एक महत्वपूर्ण प्रस्ताव पेश किया है, सारी सभा आप के साथ है, केवल कांग्रेस पार्टी ही नहीं बल्कि विरोधी पक्ष के सभी लोग आप के प्रस्ताव के साथ हैं और हमारी केवल एक ही आप से प्रार्थना है कि जरा हिम्मत से काम लीजिये और आप इस मौके पर जो शहीदों के सम्बन्ध में बहस कर रहे हैं, तो उस प्रस्ताव को किसी भी हालत में वापिस न करें और सारी सभा सरकार को इस बात के लिये मजबूर करे कि वह इस प्रस्ताव को पास करे। कितने ताज्जुब की बात है और सचमुच हमारे लिये बड़ी शर्म की बात है कि हमारे देश में देशद्रोहियों को पेन्शन दी जायें और देश भक्तों के परिवारों को दो-दो कौड़ी के लिये मारे मारे फिरता पड़े। मुझे तो बहुत आश्चर्य हुआ और दुःख हुआ जिस वक्त डाक्टर साहब ने श्री बटफैश्वर दत्त के सम्बन्ध में बतलाया कि उन की क्या दशा है, मैं भी उन दिनों लाहौर में था और मुझे भी सरदार भगत सिंह और इन के साथ काम करने का मौका मिला और सचमुच मैं नहीं जानता था कि आज बटफैश्वर दत्त की ऐसी हालत होगी सरकार के लिये यह शर्म का विषय है और हमारे देश के लिये भी बड़ी शर्म की बात है कि जो लोग अपनी जान की हथेली पर ले कर मुल्क की आजादी के लिये लड़े,

आज वह इस तरीके से बाजार में खड़े हो कर मामूली से मामूली काम करते फिरें, लेकिन जब मैं यह बात कहता हूँ तो मैं अभी तक यह चाहता था कि या तो कोई माननीय सदस्य इस प्रस्ताव के खिलाफ़ बोलते या शुरु शुरु में माननीय मंत्री ने ही अपने विचार प्रकट कर दिये होते तो शायद हम लोगों को कुछ अपनी बात कहने में आसानी होती। मैं बहुत कुछ समझने की कोशिश कर रहा हूँ कि आखिर माननीय मंत्री इस प्रस्ताव के खिलाफ़ क्या बोलेंगे, कुछ समझ में नहीं आता, लेकिन मेरा अन्दाज़ है और जैसा कि और मौकों पर हुआ करता है कि हमारी सरकार को सदैव इस बात की चिन्ता रहती है कि हम कोई काम ऐसा न करें जिस के वास्ते दुनिया हम को बुरा कहे। अगर हम कहते हैं कि राजा, महाराजाओं को पेंशनें बन्द कीजिये तो सवाल होता है कि यह नीति अच्छी मालूम नहीं होती है, दुनिया कहेगी कि जो वायदा किया है, उस को नहीं निभाते, और वायदे के खिलाफ़ बात की है। इसी तरह जब हम प्रस्ताव रखते हैं कि विदेशी लोग हमारे देश में इतनी पूंजी लगाये हुए हैं, उस से देश को बचाना चाहिये और आप का हाथ उस की तरफ़ उठना चाहिये तो सवाल पैदा होता है कि नहीं यह चीज़ उचित नहीं मालूम होती है, दुनिया क्या कहेगी कि इन्होंने विदेशियों की पूंजी पर हाथ लगाया है। जिन लोगों ने इस देश को गुलाम बनाया, और जिन आई० सी० एस० वालों ने हिन्दुस्तान के खिलाफ़ अंग्रेज़ी हुकूमत का साथ दिया उन के लिये कोई बात कही जाती है तब यह कहा जायगा कि संविधान हमारे मुल्क में रोड़े अटका रहा है, लेकिन मैं पूछता हूँ कि आज इस सभा के अन्दर भी कांग्रेस पार्टी का बहुमत है, सारे देश में बहुत सी जगह उन का बहुमत है, किस ने उन के

हाथ को रोका है, वह संविधान में परिवर्तन कर सकते हैं, आज भी संविधान में परिवर्तन कर रहे हैं, इसलिये अगर आप का दिल साफ़ है तो आप देशभक्तों को पेंशनें दें और देशद्रोहियों की पेंशनें बन्द कर दीजिये, कोई शक्ति ऐसी नहीं है कि जो आप के हाथ को आज रोक सके, केवल आवश्यकता इस बात की है कि जो कुछ हृदय में आप महसूस करते हैं, उस को करने की क्षमता होनी चाहिये। लेकिन अफसोस तो इसी बात का है कि हमारे देश के अन्दर क्यों ऐसी बातें होती हैं, उन में हमारा कुछ ख्याल नहीं होता है। मैं तो अभी अभी नई दिल्ली में आया हूँ लेकिन सभापति जी मैं आप से सच बतलाऊँ कि मेरा तो दिल रोता है जब मैं इस संसद, भवन के आसपास उन साम्राज्यवादियों की मूर्तियां स्थापित देखता हूँ। नई दिल्ली में जहां कहीं आप चले जाइये, आप को देशभक्तों की मूर्तियां नजर नहीं आयेंगी सड़कों के नाम भी उन साम्राज्यवादियों के नाम पर लिखे मिलेंगे जिन्होंने कि हमारे देश को गुलाम बनाया, क्या सभा ने कभी इस ओर सरकार का ध्यान आकर्षित किया और क्या इस से हम देशवासियों की भावना को चोट नहीं पहुंचती है? मेरे दिल का तो यह सब देख कर बहुत तकलीफ़ पहुंचती है और सभा का और सरकार का ध्यान इस ओर दिलाना चाहता हूँ।

जब मुझे रूस और चीन जाने का मौका मिला तो सब से अधिक मुझे अपने देश की याद तब आती थी जब मैं चीन में घूमता था और देखता था कि वहां की सभी सड़कों के नाम वहां के देशभक्तों के नाम पर थे और जगह जगह देशभक्तों की फ़ोटो लगी हुई देखीं और देशभक्तों की मूर्तियां बनी हुई देखीं, और तब मेरे दिल में प्रश्न उठता था कि हमारे देश में ऐसा क्यों नहीं होता है कि कहीं पर सरदार पटेल की फ़ोटो

[श्री आर० आर० शास्त्री]

लगी हो तो कहीं पर चन्द्रशेखर आजाद, और शहीदे-आजम सरदार भगत सिंह को तसवीरें लगी हों और कहीं पर सुभाषचन्द्र बोस की मूर्ति स्थापित हो, क्यों न इन साम्राज्यवादियों को मूर्तियों को हटा कर अपने देशभक्तों की मूर्तियों को स्थापित किया जाय। आज केवल उन देशभक्तों की याद में आसू बहा लेने और उन के सम्बन्ध में बातें करने मात्र से काम नहीं चलेगा, आज हमारे देशभक्तों को हमारे आंसुओं और लम्बे लम्बे भाषणों की जरूरत नहीं है, आज तो उन के लिये अमली कदम उठाने की जरूरत है। मैं माननीय मंत्री से अपील करूंगा कि आप इस प्रस्ताव को स्वीकार कीजिये, इस से सभा का सम्मान बढ़ेगा और आखिर में फिर मैं सभा से अपील करता हूँ कि किन्हीं वजूहात से या दलीलें पेश कर के अगर मंत्री महोदय इस प्रस्ताव को स्वीकार न करें तो आखिर में मैं डा० राम सुभग सिंह से कहूंगा कि वह अपने प्रस्ताव को प्रेस करें और उस को वापिस न लें और उन माननीय सदस्यों से भी अपील करूंगा जिन्होंने ने कि इस प्रस्ताव के समर्थन में भाषण किये हैं कि वह इस प्रस्ताव के पक्ष में अपना मत दें और मैं कहना चाहता हूँ कि कुछ सवाल ऐसे आते हैं जहां सदस्यों को स्वतंत्रतापूर्वक जो उन के दिल में है उस को दबाना नहीं चाहिये। जहां देशभक्तों और शहीदों का सवाल है, वहां मैं आशा करता हूँ कि कोई भी इस तरह का पार्टी की आज्ञा मानने का सवाल नहीं आयेगा, इस तरह की बाधा नहीं आयेगी, न उन के सामने पार्टी के अनुशासन का सवाल आयेगा और मुझे आशा है कि जो वास्तव में, आप के दिल में है उस को आप अपने मत से व्यक्त करेंगे और उम्मीद है कि यह सभा इस प्रस्ताव को पास कर के अपने गौरव को बढ़ायेगी।

**Mr. Chairman:** Shri Raghurib Sahai. The hon. Member will finish in five minutes. I want to accommodate a few other Members.

**Shri Raghurib Sahai:** I shall not be able to finish in five minutes. I shall try to finish my observations within ten minutes.

**Mr. Chairman:** There are other Members also who want to speak. Then I will give the first chance to Shri D. C. Sharma. He will please finish in five minutes.

**Shri D. C. Sharma (Hoshiarpur):** A large number of points has been raised in this debate, and I must say that all this is due to the very valuable Resolution which Dr. Ram Subhag Singh has brought before this House.

The question of political pensions has been raised. I think it is highly inequitable and immoral that we should be giving political pensions to those who were the enemies of our struggle for independence and that we should not be doing justice to those who are the soldiers of our freedom movement.

In my own constituency I found one person, an old woman, the mother of a political sufferer, who died as a soldier of freedom, going about from one cornfield to another and picking up sheafs of corn in order to keep her body and soul together. I think this is a very sad commentary on our national psychology and I would therefore say that the best thing is that we should take away the money from these persons and give money to those whom I have mentioned. I need not mention their names; their names have been given out by so many persons. These persons are having a bad time because at one time they gave their best for their own country.

Something has also been said about the reduction of salaries and I think it is a very valid point. If we are to make the socialistic pattern of society a real thing and a vital thing, we have got to do something to reduce this disparity between the salaries of

the lowest persons and the salaries of the highest persons. I think this has got to be done. I think this has the support of all the members of the House to whatever party they may belong.

Something has been said about the Rajpramukhs also. I think whatever our moral commitments may be, whatever the political commitments may be, whatever the other commitments may be, most of these Rajpramukhs are not helping the national cause. It is not only the Rajpramukhs that are not doing that but their very beloved spouses are also going about and trying to bolster up the unruly elements and trying to sabotage the national movement in a very insidious and subtle fashion. I do not know why this institution of Rajpramukhs should be kept going for a very long time. I do not think it is contributing to the good of this country. It may be said that our legal commitments are something like this, our constitutional commitments are something like that. I know that it will be argued on the strength of moral commitments. But I know when there is a question between patriotism and treachery, between a patriot and a traitor, all these commitments have to be thrown to the winds. There can be no compromise on this issue and I believe that the sooner we settle this problem, the better it will be for us.

But, I would say one thing. On the 17th August, a question was put on the floor of this House about this thing. It was then given out that the recipients of political and territorial pensions were 8500. In answer to a question today it was said that the recipients of these political pensions are now 5601. They are a vanishing tribe. I pray to God that they should vanish as soon as possible. Of course, we have practically got rid of about 3000 persons in the course of about 8 or 9 months. But you never know how hardy the other persons are and how long they may continue to live. I would, therefore, say that something should be done.

Again, it has been said that there are some political pensions in England.

Of course, Dr. Ram Subhag Singh referred to some persons who have voluntarily surrendered their pensions. But, I must submit that these political pensions are all not of the same category. For instance a pension is being paid to Princess Bamba Sutherland. Why is she getting a pension? She resigned her sovereignty rights. Of course, it was under compulsion from the British. I do not know why she who was a victim of the British Government should also be a victim of our Government. I do not know. Again there is one Princess Victor Dilip Singh. She is also of the same category. There is one Mrs. Mastva; she is the widow of the son of the late Nawab of Murshidabad. There are certain grandsons of Tippu Sultan and others and there are also the grandsons of the Nawab of Murshidabad. I mean to say that these persons are political pensioners no doubt but their category is not the same as that to which reference has been made. I would, therefore, ask the Home Minister to go into these things and to sift the chaff from the wheat.

**An Hon. Member:** What is the wheat.

**Shri D. C. Sharma:** Of course, most of it is chaff, but still cases to which I have referred are cases in which something should be done.

But it is a very unhappy state in India to see that all this is happening everywhere. We are governed by moral considerations. The persons who prosecuted the soldiers of Indian freedom, the persons who held them up to ridicule, who sentenced them to death, the persons who sentenced them to imprisonment, the persons who practised all kinds of repression on them, those persons are still going about their life and they are trying in every possible way—not all of them but some of them—to do things which are not conducive to national interest.

I would, therefore, say in the end that the Home Minister should appoint a committee to go into each case and to abolish pensions of those who are traitors in any sense, confiscate the properties of those whose property is ill-gotten, expropriate them whose



[Shri D. C. Sharma]

property has been got on some other considerations and let it not be said that we put a premium upon treachery to our country in any sense of the word.

**Shri Sadhan Gupta** (Calcutta South-East): It is gratifying to find that from every section of this House there has been opposition and very determined opposition against the continued payment of political pensions. Sir, when the party of the Government opposes the policy followed by the Government you can be sure that the people feel very strongly about it. I am here also to voice the people's feeling in this respect. The grant of political pensions has been condemned as immoral and severe things have also been said about it very rightly. But, what I wish to reiterate in this connection is the fears of Shri Rajaram Shastri that in spite of the condemnation, in spite of the invectives that have been rightly showered on this policy of granting political pensions by Members from all sections of the House, I have a lurking fear that this resolution will not be allowed to be carried.

**An Hon. Member:** Is it so?

**Shri Sadhan Gupta:** I have the suspicion for this reason that this grant of political pension is not a mere accident. It is not given through some forgetfulness. It is given through a deliberate design, a deliberate policy, the same policy that was responsible for keeping sacred, sacrosanct the stranglehold of the British on our economy, the same policy that has kept in service a lot of treacherous government servants who did everything to oppress the valiant fighters for freedom in our country. It is the same policy which is responsible for the grant of these political pensions. Do you know that in my State there is a police officer who is in a very high post and has, in fact, been promoted to a higher post after the attainment of freedom. He was an officer who was most responsible for the atrocities of Government in Midnapore district during 1942 when the movement reach-

ed a very high pitch there. Even before that, in 1931, in the detention camp at Hijli, when the British police shot down some of our gallant comrades in the fight for freedom, the next day this British police officer visited the detention camp and made the sarcastic remark "Only two killed! What a shame!" It is these types of police officers that you find in plenty and given some higher posts.

**Mr. Chairman:** Shri Gupta, the Resolution refers only to the stoppage of political pensions.

**Shri Sadhan Gupta:** Under the circumstances, it is no wonder that if police officers who have recently perpetrated atrocities can be kept in service and promoted, those people whose ancestors 25 or 50 or 100 years ago rendered services to the British should be even more highly prized and rewarded. That is the rationale of giving political pensions. Therefore, I have a lurking suspicion that there will be opposition to it and if the Government concedes, it is a great victory for our people who have made the Government to concede. I would, therefore, thank Dr. Ram Subhag Singh for bringing forward this Resolution and I would ask him to keep firm to it and not to budge an inch from it, unless the Government categorically accepts every word of his Resolution. There should be no room for vague assurances. For example, the way Shri Sharma put it, that is, going through each case and so forth, would be the best way to postpone the evil day for the Government and that would be the best way for the Government to continue the political pensions. We want all political pensions to be stopped here and now, whether it is paid to the grandson of the Nawab of Murshidabad or the wife of the son of the Nawab of one place or the son or the wife of another place. We have nothing to do with feudal parasites; we have nothing to do with their vested interests. We want all the political pensions to be stopped, whether they are feudal parasites or whether they are the promoters enemies of the struggle for freedom or their descendants. It

may be that the two should be looked at from different points of view, but as regards the justification for the payment to them, it is the same, that is to say, there is no justification. Therefore, I would ask the Government to face the challenge of the people and come out with a categorical assurance or a categorical acceptance of the Resolution and support the Resolution and allow it to be passed by this House.

**श्री रघुवीर सहाय :** मैं ने डा० राम मुभग सिंह साहब का प्रस्ताव कई मर्तवा पढ़ा और मैं ने इस बात की कोशिश की कि मैं इस का समर्थन करूँ लेकिन मेरा दुर्भाग्य है कि मैं इस का समर्थन नहीं कर सकता ।

जितने भाषण मैं ने यहां पर सुने, अपनी बेंचों की तरफ से और अपोजीशन की तरफ से, वे काफ़ी भावुक भाषण थे; काफ़ी जोरदार व्याख्यान लोगों ने दिये, यहां तक कि हमारे बाज बाज दोस्तों का तो खून उबलना शुरू हो गया । मैं ने भी इस बात की कोशिश की कि मेरे खून में भी कुछ गर्मी आये, लेकिन, चेयरमैन साहब, अभी तक कोई गर्मी आती हुई मुझे नहीं मालूम पड़ती, क्योंकि मेरे सामने महात्मा गांधी का जो ३५ साल का सबक है उस का सारा इतिहास आ गया है । मैं इन तमाम तकरारों को सुन कर यह सोच रहा था कि क्या गांधी जी का जमाना सब भूल गये । क्या सफ़ेद टोपी पहनने वाले और उन की तारीफ करने वाले सारा इतिहास भूल गये । क्या आज सारा इतिहास बदल गया ? आज बिल्कुल दूसरे लहजे में तकरारें हो रही हैं । यह चीजें मेरे सामने आने की वजह से मेरे खून में गर्मी नहीं आ रही है ।

सन् २० और १९ में जब महात्मा गांधी ने नॉन कोऑपरेशन शुरू किया उस वक्त से सन् ४४ तक, जब तक कि हम

लोग जेलों में गये, उस वक्त तक हम से यही कहा कि, “भाई ब्रिटिश रूल की मुखा-लिफ्त करो, उन के सिस्टम की मुखालिफ्त करो, लेकिन अंग्रेजों की मुखालिफ्त मत करो ।” बराबर उन्होंने रात दिन हम को यहीं सबक सिखाया और इसी सबक को सीख कर हम लोग आगे बढ़ते गये । हर लड़ाई में हम गांधी जी के साथ रहे । हर लड़ाई में हम ने कुर्बानियां कीं, लाखों आदमियों ने, लाखों स्त्रियों ने, बहिनो ने और भाइयों ने, न मालूम क्या क्या मुर्साबते उठाई । लेकिन उन की भावना यही रही कि हमारा देश आजाद हो और अंग्रेज यहां से जायें, और खुशों की बात है कि सात साल पहले जबकि अंग्रेजों ने हम को पावर दी तो इस खूबी और खूबसूरती के साथ दी कि यह न सिर्फ हिन्दुस्तान के लिये बल्कि सारी दुनिया के लिये एक मिसाल है । उस वक्त यहां पर खून का एक कतरा तक नहीं गिरा, और उसी का नतीजा है कि आज हिन्दुस्तान और इंग्लैंड के दरम्यान इस तरह की दोस्ती है । वह लोग यहां आते हैं, तो उन की खातिर तवाजे होती है । यहां के लोग इंग्लैंड जाते हैं तो उन की वहां खातिर तवाजे होती है । दोनों मुल्कों में दोस्ताना ताल्लुकात बने हुए हैं । तो ऐसी हालत में मैं कहता हूँ कि क्या आज हमारे लिये गड़े मुद्दे उखाड़ना मुनासिब है ? (अन्तर्बाधा) मैं आप से कहता हूँ कि अगर यह गुस्सा दिखाना है, तो सब से ज्यादा तो ब्रिटिश गवर्नमेंट के तरफ दिखाना चाहिये था, क्योंकि अंग्रेजों ने ही लोगों को ऐसा करने पर मजबूर किया । जब से अंग्रेज यहां पर आये तो उन्होंने ने किस किस तरीके से अपनी ताकत बढ़ाने की कोशिश की ? किस तरीके से अपनी हुकूमत को बढ़ाया ? कुछ लोग लालच में उन के साथ हा गय, कुछ माह में उन के साथ हो गये, कुछ अपनी तरक्की

### [श्री रघुवीर सहाय]

के लिये उन के साथ हो गये, और कुछ न जाने किन किन भावनाओं से उन के साथ हो गये, और इस तरह से अंग्रेजों की ताकत बढ़ती गई। क्या हम जितने कांग्रेस वाले हैं, हम लोगों ने जिन्होंने ने २५ साल तक मूवमेंट में हिस्सा लिया, हम को क्या हमारे लीडर्स ने अंग्रेजों से नफ़रत करना सिखाया? बल्कि महात्मा गांधी तो पहली बड़ी लड़ाई में साउथ अफ्रीका से एम्बुलेंस की टोली ले कर इंगलंड गये थे और उन्होंने ने दुनिया के सामने कहा था कि हम को इंगलंड की मदद करनी है। उस समय तिलक महाराज ने हम से कहा था कि गवर्नमेंट की मदद करो। महात्मा गांधी ने जब अपना नॉन कोऑपरेशन मूवमेंट शुरू किया तो उन्होंने ने स्वराज्य की मांग को गवर्नमेंट के सामने नहीं रखा था। उस वक्त उन्होंने ने कहा था "रेक्टिफिकेशन आफ़ पंजाब रांग, ऐंड रेक्टिफिकेशन आफ़ खिलाफ़त"। उस वक्त उन से कहा गया कि आप स्वराज्य की मांग अंग्रेजों के सामने रखिये। लेकिन उस वक्त महात्मा गांधी ने इन चीजों को ब्रिटिश गवर्नमेंट के सामने नहीं रखा। तो यह जितने हमारे पुराने नेता थे वह अंग्रेजों की मदद करते रहे हैं। आज जिन लोगों को एक आना, और दो आना और ६ आना पेन्शन मिल रही है उन्होंने ने न जाने किन हालात में, किस लालच में अंग्रेजों का साथ दिया होगा। और फिर मैं आप से कहूँ कि मुहरें तो लुटें और कौड़ियों पर लड़ाई। पिछला बजट जो हमारे सामने पेश किया गया, मैं ने उस के फ़िगर्स देखें हैं। उन से मालूम पड़ता है कि पोलिटिकल पेन्शन्स एक लाख कुछ हज़ार के बराबर दी जा रही हैं। लेकिन, जनाब राजा महाराजाओं को पांच करोड़ से ज्यादा प्रिवी पर्स के रूप में दिया जा रहा है। क्या इन लोगों ने ब्रिटिश

गवर्नमेंट की मुखातिफ़त की थी? क्या इन्होंने ने हमारे मूवमेंट में हमारी मदद की थी? लेकिन उन को हम खुशी से दे रहे हैं। आप के रिजोल्यूशन में कहीं पर भी यह बात नहीं आई है कि उन की पेन्शन्स बन्द की जायें, या जो आजादी की लड़ाई में लड़े उन को मदद दी जाय। अगर आप यह कहते तो एक चीज होती। लेकिन जितना आप का रिजोल्यूशन है उसी के अन्दर अपने को कन्फ़ाइन कर के मैं यह चीजें कह रहा हूँ। (अन्तर्बाधा) क्या राजा महाराजाओं ने कांग्रेस मूवमेंट की मदद की थी कि आप उन को पेन्शन्स दे रहे हैं।

जिस वक्त मुल्क को आजादी मिली और मुल्क का पार्टिशन हुआ उस वक्त ५५ करोड़ रुपया निकाला गया था कि यह पाकिस्तान के लिये है।

#### 4 P.M.

लेकिन जो उस वक्त के वाक्यात हुए, जो उस वक्त के हादसे हुए, हमारे पोलिटिकल लीडर्स ने मुनासिब समझा कि पाकिस्तान को जो यह ५५ करोड़ रुपया देना है, उस को रोक लिया जाय क्योंकि उन का बर्ताव हमारे साथ दोस्ताना नहीं है और वह रुपया काश्मीर में हमारे खिलाफ़ इस्तेमाल किया जायगा। लेकिन महात्मा गांधी हमारे इस ऐवशन से सहमत नहीं हुए और उन्होंने ने उस के लिये फ़्रास्ट किया और आखिर में हम को १ चपन करोड़ रुपया पाकिस्तान को देना पड़ा, इसी तरह ५ करोड़ रुपया सालाना प्रिवी पर्स में चला जाता है, जमींदारों और ताल्लुकदारों को जिन की जमींदारियां ले ली गई हैं, उन को सरकार द्वारा मुआविजा दिया जा रहा है, आप के रेजूलूशन में कहीं यह बात नहीं है कि इन को मुआविजा न दिया जाय, आप के प्रस्ताव में कहीं यह बात नहीं है कि इन को प्रिवी पर्स न दिया

जाये, कहीं यह बात नहीं है कि ५५ करोड़ रुपया जो पाकिस्तान को दिया गया वह वापिस लिया जाये लेकिन यह जो पोलिटिकल पेंशन के तौर पर १ लाख, २६ हजार और ६ सौ रुपया रक्खा गया है तो हमारे मित्र इस क्रम भड़क रहे हैं और उन का खून उबल रहा है, मैं उन से विनती करूंगा कि ऐसी छोटी बातों में मत पड़िये, अपने शानदार इतिहास को सामने रखिये और अपना बड़प्पन मत छोड़िये और कोई छोटी बात मत कीजिये क्योंकि यह बिल्कुल गलत बात होगी और अगर कहीं हम इस तरह की छोटी छोटी बातों में जैसे कि यह पेंशन का मामला है, दखल दें तो आज तो हम हुकूमत पर हैं, कल को अगर कोई दूसरी हुकूमत हमारी जगह पर बरसरे इक्तदार आती है, अगर कहीं हमारे ये कम्युनिस्ट भाई हुकूमत में आ गये तो यह कहेंगे कांग्रेस गवर्नमेंट ने जो वायदे किये थे वह सब खत्म किये जाते हैं और जिन लोगों ने कांग्रेस की मदद की है उन सब को निकाल कर बाहर कर दें, तो मेरे कहने का मंशा यह है कि हम उन की पेंशनों को रोक कर एक तरीका दिखा देंगे कि पिछली गवर्नमेंट ने जो बातें की हैं वह सब खत्म हो जाती हैं, उस के सारे वायदे भी खत्म हो जाते हैं, तो यह चीज उचित नहीं होगी और यह अच्छा असर नहीं डालेगी और इस तरीके से हम आगे नहीं बढ़ सकते हैं। मैं अर्ज करना चाहता हूँ कि पिछली बातों को भुला दिया जाना चाहिये और अपने दोस्त डा० राम सुभग सिंह को मेरा मशविरा यह है कि इस प्रस्ताव को खामोशी के साथ वापिस ले लें और उन को श्री राजा राम शास्त्री की बातों से इतिहास में नहीं आना चाहिये।

**सरदार ए० एस० सहगल (बिलास-पुर) :** यह जो प्रस्ताव डा० राम सुभग सिंह लाये हैं उस के सम्बन्ध में मुझे कहना है

कि जब यह पेंशनों के ग्रांट की गई थीं उस वक्त जमाना दूसरा था, उस वक्त यहाँ पर विदेशी हुकूमत का शासन था और उस ने यह काम किया था लेकिन स्वतंत्रता प्राप्ति के बाद यह जरूरी है कि आखिर वह चीज जोकि गैर वाजिब तरीकों से उन लोगों को दी गई, उस को आज क्रायम रखें या न रखें। जबकि हम स्वतंत्रता प्राप्त कर चुके और इस तरह की बातें यहाँ पर चली आ रही हैं, मान लीजिये कि हम को पचास हजार या साठ हजार रुपया देना पड़ रहा है, सवाल इस का नहीं है कि हम इस को दे सकते हैं या नहीं दे सकते हैं, बल्कि देखना यह है कि इस को जारी रखना आज के जमाने में ठीक भी है या नहीं। इस की जांच पड़ताल करना बहुत जरूरी है। मैं आप से यह भी अर्ज कर दूँ कि जब देश के सामने इस तरह के मामले आते हैं तो देश के सामने बहुत सी चीजें रहती हैं, बहुत से हमारे वायदे रहते हैं और बहुत सी ऐसी बातें रहती हैं जिन पर कि सरकार को चलना पड़ता है। मैं तो, सभापति जी, आप के द्वारा मंत्री महोदय से कहूंगा कि यह जो प्रस्ताव है इस पर वे विचार करें, और सोचने के बाद इस निर्णय पर आयें कि हमारे देश में ऐलान हो कि फलां साल या फलां रोज से हम इन पेंशनों को बन्द कर देंगे, यह ठीक चीज होगी, क्योंकि हम आप के हाथ भी बांधना नहीं चाहते, आखिर को सलतनत उन को ही चलानी है और जो आज्ञादी आई है उस को ठीक तरह से बरकरार रख कर देश का कामकाज चलाने का भार उन के सिर पर है, इसलिये मैं चाहूंगा कि वह इस प्रश्न पर पूरी तरह सोच विचार कर के निर्णय करें। सभापति जी, आप देखेंगे कि सन् १८५७ के बलवे से ले कर, जिस को कि बलवे का नाम दिया जाता है, लेकिन दरअसल पूछा जाये तो वह

[सरदार ए० एस० सहगल]

देश को स्वतंत्रता के लिये पहली लड़ाई थी जो भारतवर्ष में उत्तर से ले कर दक्षिण तक, पूर्व से ले कर पश्चिम तक जितने भी हिन्दुस्तान के लोग थे चाहे वह आप के फ़ौज के नौकर थे या दूसरे सब ने मिल कर इस बात का प्रयास किया कि विदेशी हुकूमत के पैर यहां से उखड़ जायें और उस स्वतंत्रता संग्राम में झांसी की रानी ने लड़ते लड़ते अपनी जान दे दी लेकिन विदेशी शासन सत्ता के नीचे रहना स्वीकार नहीं किया। मराठा पेशवाओं की हिस्ट्री हमारे सामने है, उन्होंने ने अंग्रेजों से लड़ना मंजूर किया लेकिन उन की दासता स्वीकार नहीं की और इसलिये आज हिस्ट्री में और उन प्रदेशों में जहां यह लड़ाइयां हुई हैं आज भी कहा जाता है कि "खूब लड़ी मदर्नी वह तो झांसी वाली रानी थी"। वह देश के लिये लड़ी और आखिर में देश के लिये मरी। मैं पूछना चाहता हूँ कि जो इतनी बहादुरी से लड़ी, आज उस के खानदान वालों को क्या मिल रहा है? मैं तो सभापति जी, आप की मार्फत अपने मंत्री महोदय से कहूंगा कि इस किस्म के जो देशभक्त लोग हमारे देश में हुए हैं, आप उन के खानदान वालों के लिये पेंशन रखिये, जो उन के खानदान वाले आज मौजूद हैं उन की आप मदद कीजिये, और ऐसे लोग जिन्होंने ने ब्रिटिश सरकार को हिन्दुस्तान में कायम करने में मदद की, उन के पेंशनों के मामलों के सम्बन्ध में आप जांच करें और तहकीकात करने के बाद आप उन को बन्द करें। आप के पास में नाभा महाराज का केस है जिन को कि इसलिये तस्क से उतारा गया कि वह उस वक्त की सल्तनत के सामने आंख से आंख नहीं मिला सकते थे और इमालिये उन को वहां से निकाल कर के दूसरे लोगों को बैठाया गया, इस तरह के नाइसाफ़ी के आप के देश में

एक नहीं सैकड़ों उदाहरण मौजूद हैं और आप को चाहिये कि आप जिन के हक मारे गये हैं और जिन के साथ नाइसाफ़ी की गई है, उन के साथ आप इसाफ़ करें और साथ ही जिन लोगों ने अंग्रेजी सल्तनत को यहां हिन्दुस्तान में बरकरार रखने में मदद की, उन लोगों के सम्बन्ध में तहकीकात करें और इस प्रस्ताव की भावना को कद्र करते हुए शीघ्र से शीघ्र कोई निर्णय करें और जनता को बतलायें कि हम यह करेंगे। इन शब्दों के साथ जो मेरे भाई यह प्रस्ताव लाये हैं, मैं उस का समर्थन करता हूँ।

**Shrimati Jayashri (Bombay Suburban):** I entirely support Shri Raghubir Sahai, and I would request Dr. Ram Subhag Singh to withdraw this Resolution.

We call ourselves a democratic Government. In democracy, we have various parties. If we want our Services to be faithful to Government we expect that they should do their duty faithfully and that they should serve their master—whoever has formed Government—faithfully. If we are going to pass this Resolution, we will be shaking their faith in whatever work they are doing.

At present we are lucky we are having a Government which is following the path of Mahatma Gandhi. He has taught us *ahimsa*; he has taught us not to retaliate, and not to take revenge on our enemies. We know very well his own life history.

**Shri M. P. Mishra:** Did he teach us to worship treachery?

**Shrimati Jayashri:** He was attacked by Pathans, and the very same Pathans became his faithful followers afterwards. What was the reason? The reason was that the Pathan was convinced that he was following a policy of *ahimsa*. Under that policy, there was no enemy; he did not consider the Pathan as his enemy.

Our foreign policy also follows the same path of peace for every one, for every nation; and we do not consider

any nation as our enemy. Our Prime Minister has told us the reason for co-operating with the Commonwealth. Why do we co-operate with the Commonwealth?

The British have become our friends because of our policy. If we want to stick to this policy, we should see that those who are doing their duties should not be punished by whichever Government is in power.

If we accept that democracy should continue in this country and that people should follow the democratic principles, we should not have such Resolutions as this under which people will be afraid of serving whichever Government is in power. If we want to follow the path of ahimsa, of love, and of friendliness for all countries, for all nations, and for all people, I would request my hon. friend Dr. Ram Subhag Singh to withdraw this Resolution.

**Dr. Suresh Chandra:** Did Gandhiji teach cowardice?

**Shrimati Jayashri:** This is not cowardice. In fact I would call it cowardice to retaliate. We do not want to retaliate on our enemies, and those who are fallen. Some of those who were serving the British formerly are very faithful to our present Government, and we have put them in big posts, and we have faith in them, because we know that they are faithful to this Government also. The other day we read in the papers that when Shri Jawaharlal Nehru was to cross a level crossing, the man at the level crossing stopped him because the signal was down and Shri Jawaharlal Nehru raised that man because he was doing his duty faithfully.

I would appeal to Dr. Ram Subhag Singh to see that the Services do not lose faith in our Government.

**Shri Punnoose:** May I have two minutes?

**Mr. Chairman:** Very well. I hope he will stick to two minutes.

**Shri Punnoose:** I stand up in order to defend Gandhiji in my own humble way.

**Shri M. P. Mishra:** He does not need your defence.

**Shri Punnoose:** He has to be saved from his friends, and this is the moment for it.

It is irrelevant to suggest that Gandhiji excused this man or that man, or this offence or that Gandhiji has pardoned offenders who offended against him. But this is not a question of offending against one particular man. Gandhiji has never in his life pardoned people who have offended against the nation. What did he say when he came to know that foreign soldiers insulted our women in Bombay? He said, "You came away without saving and defending the honour of our women?". There is no question of Gandhiji excusing such traitors and Quislings. It is the greatest insult that can be done to our national leader. If you like, you may kiss and hug the Quislings and traitors. But do not bring in the name of Gandhiji.

If you stand by the traditions of our national movement, stop this ignoble practice, not as an act of revenge, but because we have to stand by our people and carry out our pledges.

**The Deputy Minister of Home Affairs**

**(Shri Datar):** I have noted very carefully and with the respect that it deserves the large volume of opinion that has been expressed in favour of this resolution. I have the authority of the Home Minister to assure this House that inasmuch as there is a considerable amount of support to this resolution, the whole matter will be examined and Government would consider as to the policy that they should adopt in the light of the views that have been so strongly expressed on the floor of the House.

I may also point out to this House the circumstances under which these pensions were granted by the British Government and the circumstances under which we are continuing them only for a few years.

This question was considered after the advent of power, in 1949, and again in 1951. And the policy that the Government followed was that though on certain grounds it might be considered objectionable to continue the pensions in certain cases, still there might be

[Shri Datar]

mitigating circumstances as a result of which Government would take what can be called a generous or a magnanimous view and continue the pensions, not for ever, not for generations together, but only for the lifetime of the person who is now enjoying the pension. Therefore, what Government did, both in 1949 and in 1951, was this so far as these pensions are concerned. There are certain other kinds of pensions also. All of them together are known as political pensions. And they have nothing to do with what we are now giving to the Princes as a result of integration, by way of privy purse. Now, we are giving five crores and odd to the various ex-Rulers as a result of their agreement either to merge or to integrate or to entirely give over their claims over these territories. Under these circumstances we pledged in return for their agreement, a patriotic agreement to come under the Indian Union and to forfeit all rights, the Government of India under the leadership of Sardar Vallabhbhai Patel agreed to make a generous gesture and give them privy purse to the extent of five crores and fifty lakhs of rupees. That is what we are doing even now.

Now, that is a question which does not arise in this case. I am merely pointing out an analogy, how under certain circumstances we took into account the supreme need of the hour and gave Rs. 5 crores and odd for the purpose of getting to the Indian Union the large territory that was formerly occupied by the various Princes. That act should be considered, so far as the Government of India was concerned, as an act of great statesmanship, as an act of great promise so far as the unity of India was concerned, and was also an act of generosity so far as these former Rulers were concerned.

Here we are dealing with a class of persons, some of whom are likely to be subjected, more or less justifiably, to the criticism that was levelled against these grantees. Most of these grants arose after the Mutiny. It was called a mutiny by the British Government, but in the course of the next two years we shall have certain

volumes that will throw a flood of light upon what our people did in those memorable days and then perhaps we shall have to re-value the assessment of what happened in those days. Therefore it is likely—I would not like to anticipate what the authors of these volumes are going to tell us—but we are considering at present as to how to present the history of the Freedom Movement about one hundred years ago. Whatever might have been the result of that movement, the British Government thought that those who supported them were entitled to certain pensions and therefore the British Government gave certain pensions, which are gradually dwindling down: Mind, they are not what they were in 1857 or before 1860; they are gradually dwindling down. We have also to take into account another circumstance. It is possible to believe that most of these grantees fought against India's freedom, or they fought in favour of the foreign rulers of the day. But those persons who got the pensions, they took them, they enjoyed them for life, and then they have died, and their generations are enjoying the pensions only to a small extent. You will kindly understand that the extent of pension so far as this category of pension is concerned is extremely small; in some cases it is mostly below sixty rupees. That is what is being given to them, given to the descendants of these grantees, entirely on humanitarian grounds. There are widows with no children, and the greatest consideration that the Government had placed before themselves was the consequences of the stoppage or the sudden abolition of these pensions. Therefore Government took a decision that whatever might have been the reasons that led to the grant of these pensions, here we have to take into account a realistic view. Here we have persons who are the descendants of, what some hon. Members have called, 'traitors'. But after all they are the descendants, and when the present pension that they are enjoying, as from 1950 or 1951, was taken into account, Government found as a matter of fact that

most of the persons who enjoyed these pensions had absolutely no affluent circumstances in their favour at all. They are from a poor and indigent class of people. The original grantees had died a long ago. They are absolutely poor persons. In these circumstances, Government had to take into account what I have already stated as a compassionate consideration, namely whether, when rightly or wrongly for hundreds of years, these families were enjoying certain doles or pensions, it would be right, it would be equitable, it would be compassionate in the modern set up of these poor indigent families, all these pensions should be immediately taken away or whether some other decisions, consistently with the respect of the nation as also with a feeling of compassion for these people should be taken. The question was considered as I said twice, in 1949 and 1951. The line that the Government accepted was that as far as possible, it would not be proper to stop a pension while a particular pensioner is alive. What the Government have done now is that they have practically accepted in principle what the Mover has in his mind in sponsoring this resolution, namely, so far as this category of pensions is concerned, Government have already taken a decision that these pensions would be abolished for ever and those pensions would lapse the moment the holders of these pensions die. Such persons are not many. I would assure the House that in the course of the next few years, all these pensions would automatically lapse.

**Shri K. K. Basu** (Diamond Harbour): That is an insult to the hon. Minister behind whose duty it is to protect the lives of all people.

**Shri Datar:** Let us not push things to their cruel limits as was done by some of our misled Indians as early as 1857 and 1858. Even in the hour of glory, we have to be magnanimous. We have to be generous to the extent that we can go.

**Shri Bhagwat Jha Azad** (Purnea cum Santal Parganas): Not to the traitors.

**Shri Datar:** Let me finish. So far as the present pensioners are concerned, they are not traitors. They are the descendants of traitors. There is also one point which you have to take into account, namely whether it would be proper in a poor country like India to immediately take away or snatch away the small source of subsistence that these families have, and throw them into the streets? Here comes what I said as the ethical side of the question. Government considered and decided that so far as the political pensions, especially for service in favour of the British, were concerned, these should be abolished, not from today but with effect from the death of the present pensioners.

**Dr. Ram Subhag Singh:** There is contradiction in his speech. First the hon. Minister said that the whole question will be re-examined. Now he is contradicting himself.

**Shri Datar:** I am pointing out the circumstances. I am not in any way prejudging what the Government would do. I am merely pointing out both sides of the question.

**Dr. Ram Subhag Singh:** Where is the Government view? Bring forward the Government view.

**Shri Datar:** I am merely defending what we did in 1949 and 1951. The whole question was examined and a solution was arrived at on the basis of the grounds that I have mentioned here. Whether these grounds are valid today in the light of what has been stated here and what has been put very strongly here by the Members of this House, Government will have naturally to consider, because Government have to carry out to the largest extent possible the wishes of this honourable House. Therefore, I again repeat that whatever I have said was only in justification of what the Government did. Let not other considerations be brought in here because the amount, as I stated to you, is also small.

**Shri Bhagwat Jha Azad:** It is a question of principle; not the amount.



**Shri Datar:** I am pointing out also the question of principle. So far as the amount is concerned, it was Rs. 66,000 and odd. Out of this sum, a sum of Rs. 12,000 has been surrendered by His Highness the Agha Khan. A sum of Rs. 5,100 has been held in abeyance because the holders of these pensions have already gone to Pakistan. The balance remains. They are mostly small amounts. Therefore, I pointed out to the House that the Government and the House should consider whether these small amounts....

**Some Hon. Members:** What is the total?

**Shri Datar:** The total is, Rs. 66,000 minus Rs. 12,000 minus Rs. 5,100, about Rs. 49,000: to all the persons.

**Shri M. P. Mishra:** There are similar other pensions which cannot be described as political, but are nonetheless on the same level. In answer to a question, it was said that Rs. 5 or 6 lakhs are paid under this category.

**Shri Datar:** If I am given some time, I am prepared to explain the whole position.

**Shri M. P. Mishra:** A sum of Rs. 2 lakhs or so is being paid to the family Mir Jaffar alone.

**Shri Bhagwat Jha Azad:** What about that?

**Shri Datar:** So far as the present resolution is concerned, it deals only with political pensions which are given as rewards for services rendered to the British. There are also other kinds of pensions. Some pensions have been given under an Act. In some cases, pensions have been given in return for property that was ceded to the British Government, and that has now come to us. In some cases, certain capital investments of the Rulers were transferred to the State exchequer and what is practically known as political pension, is only interest that is being given to the holders or to the descendants of those holders.

**Shri B. N. Mishra (Bilaspur-Durg-Raipur):** Why not call it interest? Why call it pensions?

**Shri Datar:** There is no objection. The ex-Rulers are there: the Nawab

of Surat, the Nawab of Oudh and others. In some cases the British Government have taken their properties; we have got that property also. There are also other classes of persons whose properties have been taken away. They are being paid political pensions because properties have been taken away from them. It is more or less by way of compensation. Therefore you will see that the other categories of pensions are either compensatory or *ex gratia*. In all cases, the total amount would be about Rs. 20 lakhs. So far as the first class of the former Rulers were concerned—the word ‘former’ is to be understood in reference to those Rulers who ceased to be Rulers on the advent of the British rule here—Government are anxious to reduce the amount as far as possible. What the Government have done is to take away or abolish all those allowances which are given to the relatives or dependents of those former Rulers. Whenever there are only direct heirs or descendants of the original families of former Rulers, before the British regime, they alone will be admitted. As regards the amounts that were granted out of consideration for certain public institutions, charitable institutions, like temples and mosques, the line that the Government have taken is whether the purposes for which these grants were made, are being carried out and the amount utilised for the proper maintenance of the temples or mosques as the case may be. Therefore, you will see that the Government are anxious to put an end to all political pensions as early as possible. Government have already started the process of putting an end to all life pensions the moment life passes away.

**Shri K. K. Basu:** Do you accelerate this process?

**Shri Datar:** We are not going to put an end to their lives.

**Shri M. P. Mishra:** It is better to put an end to their pensions than to wish death for them.

**Shri Datar:** We are not wishing. We are.....

**Shri D. C. Sharma:** It is a strange

kind of compassion that the hon. Minister is showing to these people.

**Shri Datar:** It is the right kind of compassion, if I were to say, according to Gandhiji's ideology. Of course, that is entirely immaterial here; let us not bring Gandhiji's name here. I was surprised to find Gandhiji's actions being defended by my hon. friends there.

**Shri Punnoose:** You think we do not know him. (*Interruptions*).

**Shri Datar:** There is no such thing as Gandhiji being in the grave. But sometimes people will turn in their graves when they find strange supporters.

I would not like to continue the discussion long. I would convey to my hon. friend, the sponsor of this Resolution, that Government would consider the whole question afresh, especially in the light of the volume of opinion that has been expressed on the floor of the House. Government will have the whole question examined, and I assure the House that Government will take a very proper decision, in as satisfactory a manner as possible to this House.

**Dr. Suresh Chandra:** Are we to understand from the assurance given by the Minister that these political pensions will continue up to the life of these people?

**Mr. Chairman:** He has stated it.

**Shri Datar:** I have already stated it very clearly. (*Interruptions*)

**Shri K. K. Basu:** They want a *post mortem* examination.

**डा० राम सुभ्रम सिंह:** इस बहस-मुबाहिसे में मुझे छोड़ कर १२ व्यक्तियों ने भाग लिया और उन में से दो सदस्यों ने इस प्रस्ताव का विरोध किया और वे दोनों सदस्य बहुत बुरज हैं और उन लोगों की मैं बहुत ज्यादा कद्र करता हूँ।

श्री रघुबीर सहाय ने कहा कि हम लोग अपनी सम्म्यता को और अपने इतिहास को देखें और उस के नाम की दुहाई दे कर

और गांधी जी के नाम पर भी उन्होंने कहा कि इस प्रस्ताव में जो जो विचार हैं यह हम लोगों की नीति के अनुरूप नहीं हैं।

जहां तक गांधी जी की बात है, हम तो गांधी जी के वालंटियर हैं, अलबत्ता श्री रघुबीर सहाय हम लोगों के बहुत बुरज नेता हैं, गांधी जी के बहुत नजदीक पहुंचे हुए हैं, लेकिन मेरी पहुंच उतनी दूर तक नहीं है लेकिन इतना मैं जरूर कहूंगा कि अच्छा यह होगा कि गांधी जी के नाम को यहां न लाया जाय।

अब जहां तक सम्म्यता और इतिहास का सवाल है, मैं यह साफ़ कह देना चाहता हूँ कि भारत का इतिहास राणा प्रताप, शिवाजी, कुंअर सिंह और झांसी की रानी का इतिहास है, न कि मीर जाफ़र, जयचन्द और मानसिंह सरोखे विश्वासघातकों और देशद्रोहियों का, यदि बाबू रघुबीर सहाय को जयचन्द, मीर जाफ़र के इतिहास से प्रेम है तो वह बड़े शौक से प्रेम करें और उन की पूजा करें, लेकिन मैं तो कम-से-कम उन की कद्र नहीं करूंगा। मैं तो उसी इतिहास और सम्म्यता की कद्र करूंगा जो राणा प्रताप, शिवाजी, कुंअर सिंह और झांसी की रानी का इतिहास है। बाबू रघुबीर सहाय को हाउस के नेता पंडित जवाहरलाल नेहरू से भी थोड़ी शिक्षा लेनी चाहिये। दुनिया इस चीज को मानती है कि जवाहरलाल जी गांधी जी के उत्तराधिकारी हैं। अभी जवाहरलाल जी कल या परसों गाड़िया लुहारों के चित्तौड़गढ़ में प्रवेश के सिलसिले में चित्तौड़ गये थे, उन के अलावा हमारी इस सभा के बहुतेरे सदस्य भी उस उत्सव में भाग लेने गये थे लेकिन बाबू रघुबीर सहाय ने पता नहीं कि वहां जाने का कष्ट किया या नहीं।

**श्री रघुबीर सहाय:** मैं वहां नहीं गया

एक माननीय सदस्य : उन को गाड़ी में जगह नहीं मिली ।

डा० राम सुभग सिंह : यदि उन को देश के सच्चे इतिहास से प्रेम होता तो गांधी जी के उत्तराधिकारी श्री जवाहरलाल नेहरू ने वहां चित्तौड़गढ़ जा कर चारों ओर से बैलगाड़ियों में आने वाले उन गाड़िया लुहारों के प्रति जो श्रद्धा और भक्ति दिखलाई, उस से उन को कुछ सबक सीखना चाहिये, मैं मानता हूँ कि श्री रघुबीर सहाय हमारे बुजुर्ग नेता हैं लेकिन ऐसा मालूम पड़ता है कि शायद बुजुर्गियत में नई चीज के सीखने की भावना नहीं रहती है । खैर इस चीज को मैं यहीं पर छोड़ता हूँ ।

एक दूसरी हमारी श्रद्धेय श्रीमती जयश्री ने कहा कि हम लोगों की पालिसी गांधी जी के बताये सिद्धान्तों पर आधारित होनी चाहिये और उन्होंने ने साउथ अफ्रीका के उस पठान का भी जिक्र किया जिस ने गांधी जी को शुरू में मारा था लेकिन बाद में गांधी जी की सेवा की, तो उन सदस्या महोदया को भी मैं वही बात कहूंगा, हालांकि उतने कठोर शब्दों में नहीं कहूंगा । जिस पालिसी की बात वे करती हैं, मैं समझता हूँ कि वह पालिसी को समझती नहीं है कि आखिर यह है क्या चीज । मैं उन को बताऊँ कि यह पेंशन देने वाली पालिसी इस गवर्नमेंट की तय की हुई नहीं है, वह पालिसी इस गवर्नमेंट की है ही नहीं, यह चीज तो उसे ब्रिटिश गवर्नमेंट से उधार में मिली है उस गवर्नमेंट से मिली है जो इम्पीरियलिस्ट गवर्नमेंट थी, अगर हमारे ये दोनों बुजुर्ग उस ब्रिटिश गवर्नमेंट की पेंशन की पालिसी को जारी रखना चाहते हैं तो लाचारी है, दोनों बुजुर्ग हैं, मैं कुछ ज्यादा कह भी नहीं सकता हूँ लेकिन इतना जरूर कहूंगा कि उन को जरा जमाने के तेवर को समझना चाहिये,

अग्नेयी राज्य के जमाने में इन का जन्म हुआ, उसी के शासनकाल में उन्होंने अपनी जवानी गंवाई, अब अगर उसी जमाने में वे अपना बुढ़ापा भी गंवाना चाहते हैं तो शौक से गवायें, हमें उस में कोई ऐतराज नहीं है ।

अब मैं जरा अपने मंत्री महोदय की तरफ आता हूँ । मंत्री महोदय ने हमें अच्छी तरह से इतिहास समझा कर बतलाया कि किन परिस्थितियों में हमें इस चीज को मानना पड़ा और किन परिस्थितियों में यह पेंशन दी जा रही है, बाद में उन्होंने यह भी कहा कि हाउस की इच्छा को जानते हुए वे इस विषय में कुछ सुधार करेंगे ।

अब मैं एक दो शब्द अपने साथियों श्री राजा राम शास्त्री और श्री साधन गुप्त के सम्बन्ध में कहना चाहूंगा । उन लोगों को यह डर हुआ कि शायद यह प्रस्ताव प्रेस नहीं किया जायगा और वापिस लिया जायगा । मैं उन से कहना चाहूंगा कि हम अपने को किसी सोशलिस्ट और कम्युनिस्ट से कमजोर नहीं समझते, साथ ही जहां तक पार्टी के अनुशासन का सम्बन्ध है, उस का भी पालन करेंगे लेकिन मैं अपने उन साथियों से कहूंगा कि शायद उन्होंने यह समझा नहीं है कि एक प्रस्ताव का आखिर उद्देश्य क्या होता है । इस रेजोल्यूशन का मुख्य उद्देश्य यह है कि सरकार को जरा चोट दी जाय कि जो धारा प्रवाह है उस को वह समझे और समझकर उस के अनुसार काम करें और रेजोल्यूशन में जो डिमांड है उस को एक्सेप्ट करे लेकिन अगर मंत्री महोदय एक्सेप्ट नहीं करेंगे तो इस से हमारे श्रद्धेय शास्त्री जी को घबराना नहीं चाहिये और अपने बुजुर्ग को मैं विस्वास दिलाना चाहता हूँ कि अगर उस के लिये लड़ने का मौका आया तो मैं लड़ने में उन से आगे रहूंगा,

पीछे नहीं रहूँगा, श्री साधन गुप्त को भी मैं यही बात कहूँगा ।

श्रम मंत्री जी ने जो यह कहा कि तरह तरह की पेंशनें दी जाती हैं, तो उन के बाप, दादा ट्रेटर थे, ये लोग तो नहीं हैं, तो मैं उन से कहूँगा कि आप क्यों नहीं जा कर इस बारे में पता लगाते । शर्मा जी ने कहा कि इनक्वायरी कीजिये कि वे लोग कहां तक आप के सोशललिस्टिक पैटर्न आफ सोसाइटी में फिट हो सकते हैं और अगर ऐसा सम्भव हो तो उन पेंशनरों को बजाय पेंशन देने के काम धंधे पर लगाइये, और कहीं नहीं तो अपने यहां चपरासी ही रख लीजिये और सब मामला हल हो जाता है, अगर आप को सचमुच में उन से मुहब्बत है तो उन को पार्लियामेंट में झाड़ू देने के काम पर रख लीजिये, पेन्शनें क्यों देते हैं । मैं निवेदन करूँगा कि सभी चीजों पर जो यहां राय जाहिर की गई, उस पर गम्भीरता से विचार किया जायगा । म तो चाहता था कि आज इस प्रस्ताव के बहस के समय बड़े मंत्री महोदय उपस्थित होते और वह भी सुनते कि हाउस की इस सम्बन्ध में क्या राय है और यहां पर इस तरह की परिपाटी डालनी चाहिये कि जब कोई इस क्रिस्म का महत्वपूर्ण प्रस्ताव विचाराधीन हो तो हाउस में कॅबिनेट मिनिस्टर जरूर हों ताकि वह जान जायें कि हाउस की क्या भावना है, अगर वह मौजूद नहीं रहेंगे तो वह यहां के धाराप्रवाह को नहीं समझेंगे और मौक़े पर उन को धोखा होगा, आज बड़े मंत्री महोदय की अनुपस्थिति बहुत खटक रही है, क्योंकि छोटे मंत्री साहब तो आखिर उतना ही बोल सकते हैं जितना कि वह बोलने के अधिकारी हैं, जितना उन को अधिकार दिया गया है, उतना ही बोल सकते हैं, तनिक भी उस में अमेंडमेंट नहीं कर सकते हैं, जरा भी उस में जोड़ या घटाव नहीं कर सकते हैं, इसलिये यह आवश्यक था कि बड़े

मंत्री महोदय यहां मौजूद रहते । वे नहीं थाये, इस का मुझे बहुत दुःख है और मैं चाहूँगा कि कोई भी कॅबिनेट मिनिस्टर इस तरह से री-हाज़िर न रहा करे, लेकिन इन मंत्री महोदय की श्रवस्या और बीमारी को देखते हुए महसूस करता हूँ कि उन को आराम मिलना चाहिये, इसलिये मैं ज्यादा नहीं कहना चाहता लेकिन इतना जरूर महसूस करता हूँ कि अगर माननीय पंत जी यहां पर होते तो हम लोगों की बात को ज्यादा अच्छी तरह समझ लेते और कुछ और अधिक आश्वासन देते लेकिन चूँकि वह यहां पर नहीं थे और छोटे मंत्री महोदय उस हद तक नहीं समझ सके और जितना उनको कहने का अधिकार था वही उन्होंने न कहा । श्रम मंत्री जी ने जो अपील की है मैं उसे अस्वीकार नहीं कर सकता, हम उस पार्टी को बिलांग करते हैं, और वह हम लोगों के नेता हैं । उन्होंने ने जो मुझ से प्रस्ताव को वापिस लेने का अनुरोध किया है, तो मैं उस को टालूँगा नहीं और मैं अपने प्रस्ताव को वापिस लिये लेता हूँ लेकिन मैं मंत्री महोदय से इतना निवेदन जरूर करूँगा कि वह अपने बड़े मंत्री महोदय को इस हाउस के दृष्टिकोण से भ्रवगत करा देंगे और जल्द से जल्द ऐसे ट्रेटर्स और देशद्रोहियों की पेन्शनों को बंद करवा देंगे । अब यदि आप को मुहब्बत है कि उन को खाने का कष्ट महसूस हो रहा है और उन को खाने को नहीं मिल रहा है तो उन से आप कहीं जमीन में हल चलवायें या और कोई काम करवायें ।

**Mr. Chairman:** I may now put it to the House. The hon. Member wants to withdraw his Resolution. Has the hon. Member the permission of the House to withdraw his Resolution?

**Some Hon. Members:** Yes.

**Some Hon. Members:** No.

**Mr. Chairman:** As there is no unanimity, I have to put the motion, that is the resolution, to the House.

[Mr. Chairman]

The question is:

"This House is of opinion that all political pensions granted under the British regime in India as rewards for services rendered to the British be forthwith terminated."

**Dr. Ram Subhag Singh:** May I know whether the House is not in a position to give permission to withdraw?

**Mr. Chairman:** When there is objection, I have to put the motion or the resolution to the House.

**Shri E. R. Shastri:** We want a written division.

**Shri K. K. Basu:** We will request that at least the bell be rung and then the vote taken.

**Mr. Chairman:** All right.

**Shri K. K. Basu:** Let us divide; it won't take more than 7 or 8 minutes. It is a very important issue. We very humbly request you to let us divide; it won't take much time.

**Mr. Chairman:** After all you may insist that the names may be recorded.

**Shri K. K. Basu:** If it is so, the names of the persons who are in favour of the Resolution may be recorded and also of those who are against.

**Mr. Chairman:** Those who are in favour of the Resolution may rise in their seats.

They are: Shri S. L. Saksena, Shrimati Renu Chakravartty, Shri Sadhan Gupta, Shri R. R. Shastri, Shri M. S. Gurupadaswamy, Shri Damodara Menon, Shri R. N. Singh, Shri K. K. Basu, Shri N. B. Chowdhury, Shri Punnoose, Shri Ramji Verma, Sardar Hukam Singh, Shri B. C. Das, Shri Amjad Ali, Shri Nand Lal Sharma, Shri Deogam, Pandit Balkrishna Sharma, Shri Ram Shankar Lal, Shri B. N. Kureel, Shri B. N. Mishra and Dr. Suresh Chandra.

Now, those who are against the Resolution may rise in their seats.

It is a large number. The Resolution is lost.

*The Resolution was negatived*

**Some Hon. Members:** Sir, the neutrals may also be noted.

श्री वार० वार० शास्त्री : यह भी नोट कर लिया जाय कि खुद मूवर नहीं वोट करते हैं ।

#### RESOLUTION RE: WEIGHTS AND MEASURES

**Shri Achuthan (Crangannur):** I beg to move:

"This House is of opinion that Government should take necessary steps to introduce uniform weights and measures throughout the country and to make penal the use or possession of any other weight or measure."

I think this is a simple resolution and the idea will be acceptable to all. In fact, the first portion of the resolution is more important. The weights and measures play an important part in the means of exchange and our economic activities. In fact, the question of weights and measures has engaged the attention not only of the modern world but even from the very ancient times. According to the records available, even in the Mediterranean countries, in Egypt and in Babylonia, the question of having standards for linear measurements, standards for weights, for volumes, etc., had been accepted. Then, they had adopted not a very scientific or symmetrical system, but just used tangible objects as the standard for measurements, as for example, cubic and foot for linear measurements. It grew with the economic activities in the several countries and the system had been examined from time to time and now, there are some vague systems or standards of weights and measures throughout the country. In fact, it is a common language of quantity between the buyer and the seller. The unit may be determined by any phenomenon. Let us know more about that. It is some sort of a rela-